The House reassembled after lunch at one minute past two of the clock, MR. DEPUTY CHAIRMAN in the Chair

PAPERS LAID ON THE TABLE — Contd.

MR. DEPUTY CHAIRMAN: Now, Paper to be laid on the table; Shri Arun Jaitley.

Notifications of the Ministry of Finance

THE MINISTER OF FINANCE; THE MINISTER OF CORPORATE AFFAIRS AND THE MINISTER OF DEFENCE (SHRI ARUN JAITLEY): Sir, I lay on the Table, under Section 159 of the Customs Act, 1962, a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. 12/2017-Customs, dated the 5th April, 2017, seeking to further amend Notification No. 12/2012-Customs, dated the 17th March, 2012, so as to allow duty free import of raw sugar upto a quantity of 5 lakh Metric Tonnes under Tariff Rate Quota (TRQ) upto and inclusive of 12th June, 2017, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 6833/16/17]

GOVERNMENT BILLS

MR. DEPUTY CHAIRMAN: Now, under Goods and Services Tax Bills, there are four Bills. You may move all the four Bills together.

The Central Goods and Services Tax Bill, 2017

The Integrated Goods and Services Tax Bill, 2017

The Goods and Services Tax (Compensation to States) Bill, 2017

The Union Territory Goods and Services Tax Bill, 2017

THE MINISTER OF FINANCE; THE MINISTER OF CORPORATE AFFAIRS AND THE MINISTER OF DEFENCE (SHRI ARUN JAITLEY): Sir, I move:

That the Bill to make a provision for levy and collection of tax on intra-State supply of goods or services or both by the Central Government and the matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.

Sir, I also move:

That the Bill to make a provision for levy and collection of tax on inter-State supply of goods or services or both by the Central Government and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.

Sir, I also move:

That the Bill to provide for compensation to the States for the loss of revenue arising on account of implementation of the goods and services tax in pursuance of the provisions of the Constitution (One Hundred and First Amendment) Act, 2016, as passed by Lok Sabha, be taken into consideration.

Sir, I also move:

That the Bill to make a provision for levy and collection of tax on intra-State supply of goods or services or both by the Union territories and the matter connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.

The questions were proposed.

MR. DEPUTY CHAIRMAN: All the Bills, as per our decision, can be discussed together. Now, Shri Anand Sharma.

श्री आनन्द शर्मा (हिमाचल प्रदेश): उपसभापति महोदय, वित्त मंत्री जी ने अभी GST के चार बिल्स, 'The Central Goods and Services Tax Bill, 2017'; 'The Integrated Goods and Services Tax Bill, 2017'; 'The Goods and Services Tax (Compensation to States) Bill, 2017' and 'The Union Territory Goods and Services Tax Bill, 2017' सदन में प्रस्तुत किए, जिन्हें लोक सभा ने पारित किया है। यह जरूरी हो जाता है कि हम, चूंकि GST देश के टैक्सेशन में एक बड़ा परिवर्तन लाएगा, इसको थोड़ा गहराई से देखें कि क्या हम आज की तारीख में पूरी तरह से तैयार हैं और क्या हर पहलू पर हमने विचार किया है? जो चिंताएं ज़ाहिर की गयीं — उपभोक्ताओं के द्वारा, छोटे उद्योगों के द्वारा, राज्यों के द्वारा — क्या उनका निराकरण हुआ है या नहीं? यह भी याद रखना जरूरी है कि संसद के दोनों सदनों ने पिछले साल अगस्त में संविधान संशोधन विधेयक पारित किया था, जिसके माध्यम से यह संभव हो पाया कि GST आए, GST का कानून बने जिससे पूरे देश के अंदर सरलीकरण हो, जैसे कहा गया है, "एक देश, एक टैक्स" हो। 'One nation, one tax.' That has been the stated objective. It is true that it is a historic change, historic legislation which will bring about a paradigm shift when it comes to the taxation of goods and services both by the Centre and the States. But, Sir, when we look at that, there was the broad consensus across the political spectrum which was achieved last year. But perhaps it is imperative to recall that this was delayed for seven long years. And it was delayed because of partisan stand-offs and not because of any merit or any justification. And when that happened, it led to a huge loss. Today, when we are being told that—and it is correct also that it will help in the long run to increase

the GDP—there will be a value addition as to whether it is 0.7 per cent or 1.5 per cent; we are not in a position to tell that but it will surely benefit in long term. There has to be some introspection by the Finance Minister, his colleagues and the Government that by resisting and opposing it for so long, what loss was caused to this country and whether there is any realization or regret today or, perhaps not. But, that is, in fact, a matter of pure academic interest today because we cannot revert to those years nor can we reverse the clock of time. At the same time, I would also like to mention that—though, it has been categorized as a Money Bill, and I am not questioning that, and when it comes to taxation, duties, it will be a Money Bill-it was discussed in this House and there was a demand made that for the legislative process to be effective, both the Houses will have to be equally involved when it comes to the passage of these Bills and these laws. Mr. Deputy Chairman, Sir, Rajya Sabha, is, deliberately, not being given that importance when it comes to important legislation and I fail to understand, why! I said that there was a national consensus. We had tried to do it, we did not succeed. You have tried to do it, but, the difference was that, between then and now, there is a mature and responsible Opposition, which understood that it was in the benefit of the country and we decided to go ahead with the Constitutional Amendment, which, actually, has made or facilitated the laws that you seek to bring now. Therefore, it was important—there are inter-State issues, even if it is only about taxation of goods and services—that both the Houses had their full say and the concerns of the Members, who would be articulating the concerns either of the producer, consumer or of the society, as a whole, are adequately addressed. Sir, the purpose and objective of the GST is to have a simple, effective and efficient tax structure. Therefore, the question is: Are we, actually, going to create an efficient structure, simplifying, reducing the burden of compliance on the industry, on the tax-payer and also ensuring that the final GST rate will not be unaffordable or too high, and will we, genuinely, by passing these Bills, bring down the burden on the producer and the consumer, both? Sir, I have my doubts—it is because of the multiple GST rates as have been proposed--while agreeing that it is a complex process, particularly, when you seek to bring all the States on board, but the GST slabs of 5, 12, 18 and 28 per cent do not make it an ideal GST. There is no clarity. Yes, we are told that those goods which were attracting low taxes on duties will be kept in the 5 per cent tax slab. But why are these four? These are not actually four. This morning when we were having a look at it, in the IGST Bill, it says, "not exceeding 40 per cent." When the Finance Minister replies, I would request him to explain why these 40 per cent in the IGST Bill. So, that makes it five plus, you have now raised the peak rate now to 20 per cent. How will that operate, how will it affect the categorization, the listing of goods and the listing of services? Unless and until you are ready with

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it, you can't move forward. Then, as we move, during the transition period, I have my fears that there will be arbitrariness. It should be non-discretionary. That is the first issue that I have to raise about the multiple tax rates. How will it impact the overall GST rates in this country, given the exemptions and the exclusions that we have? I will come to that later.

Sir, the rules are yet to be framed. The GST Council has recommended the laws. The Lok Sabha has approved them. But, unless and until, we have the list of different category of goods attracting different GST rates ready in the public domain which is acceptable, it would lead to implementation or compliance problems. The rules should be clear. The industry must know, the States must know and the taxpayer must know what the rules are. When will you be ready with the rules? The Government is keen to implement it by 1st July, 2017. There is hardly any time left now. Why I am saying so because you have just formed some Working Groups on Health, Banking and Insurance? These are pan-Indian services. Those Working Groups have been asked to give their reports within two weeks. By 10th of April the reports are going to be with the Government. Maybe, you will be required to set up more Working Groups. So, all these works are yet to be done. That is why the concerns about the preparedness to implement the laws and that too in the midst of the financial year because by the time it gets implemented, it will be almost the middle of the financial year. I am sure that the Government would have taken all these things into consideration and not create a situation that will open up avenues for discretion, interpretations, misinterpretations and disputes. We would like to urge the Finance Minister, and surely the GST Council which he chairs that most of the goods where directly a citizen is affected or a consumer is affected must be included in the 5 per cent slab as he is presently taxed at low rates. You should resist the temptation, as the suggestions have been made by some sections, to bring the maximum number of Goods and Services in the model GST rate of 18 per cent. That should be resisted. It will be highly inflationary इससे उपभोक्ता और उद्योगों पर बोझ पड़ेगा, इसलिए आप वह न करें तो बेहतर होगा। वित्त मंत्री जी अपने उत्तर में इस बारे में स्पष्टीकरण दें। कहा यही गया है कि अगर दो और जीएसटी रेट होते, तो अच्छा होता। दो या तीन, जितने ज्यादा हुए हैं, उससे ज्यादा गफ़लत होगी, ज्यादा नुक़सान होगा और इसको अमल में लाने में आपको, शायद प्रशासन को भी, केंद्र के और राज्यों के, उतना ही, बराबरी का कष्ट होगा। यह सही है कि जब कोई बड़ा कदम उठता है तो उसमें इस तरह की दिक्कत और परेशानियां जरूर आती हैं। But I would still maintain that a moderate rate, perhaps, would facilitate voluntary compliance. The Finance Minister would agree that the best must not become the enemy of the good. That is why we have the concerns whether you have gone for the best option or not.

Mr. Deputy Chairman, Sir, there is also a concern about the cess. It lacks clarity. There are different cesses, which would be proposed, for each demerit goods, as we understand it. Will you have one cess, which will go towards the common fund to compensate for any revenue loss to the States, and what will finally be done with the cesses? Since you want 'one country-one tax', what would you do with all these cesses, which are already there, which actually is an additional burden, particularly when it comes to consumers, citizens, let alone the industry? In the last few years, we have seen increase in cesses, increase in Service Tax, which has adversely affected when it comes to the people, when it comes to the tax payers. We want to know whether, eventually, the Finance Minister proposes to subsume all these cesses once the transition period is over; and do you have any proposal that, after a defined period of time, you will reduce these multiple slabs to improve not only the compliance, but also the GST, which is acceptable, which is not only there for namesake?

Why I am saying so, Sir, is that when you look at the list of exclusions, it is worrisome. All petroleum products like diesel, petrol, aviation fuel, turbine fuel, gas, has been kept out. It is elementary common sense that that is the biggest multiplier when it comes to the transaction cost. For transportation, we know that it has been included, but it would be triggered in; I was referring to the petroleum products, when you were talking to the Power Minister, that the exclusion of petroleum products actually is not a healthy sign. You may have constraints and compulsions. Each State would have its own diesel surcharge; each State would have its own duties; so, we would end up paying different prices, like it is today for petrol, or diesel all across the country. Unfortunately, you have not addressed the issue of aviation fuel; it is a pan-India service, particularly when it comes to the input tax credits. How would that affect? And I would come to other services where the concerns are *bona fide* concerns and which need to be taken into consideration.

Sir, in addition to petroleum products, electricity has been kept out. When we look at the core sector of the industry, whether it is cement or steel, energy intensity is very high, going up to 25, 28 and 33 per cent. Now, you are keeping electricity out; that is another thing. Each State will have its own rates. How would it make a 'one countryone tax' norm? Real estate has been kept out. Why? When you are fighting illegal transactions, black money, why real estate should not come in, why real estate should go out because it is not going to be resulting in any revenue loss to any of the States, revenue neutral when you want to make it, and that is the objective. And also about alcohol, we understand the difficulties. But when 40 per cent of revenue base you keep out of the GDP, how is it an ideal GST? It is not.

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It is imperfect. How will you do it, even if you say the Model GST rate is 18 per cent? We don't know what is your definition, categorization or listing of the luxury goods where the 28 per cent tax will be there. When you are also looking at one window of 40 per cent, this will make, perhaps, our GST one of the highest GST rates in the world. This is a concern. Sir, when you look at the global scenario, the GST rates are below 18 per cent. In the rich and developed countries, they are less than 17 per cent and same is the case with emerging economies, 16.4 per cent. The Finance Minister alone can explain that when you have such a heavy list of exclusions, how are you going to help in achieving the objective and particularly when it comes bringing down the transaction cost and reducing the burden on the industry, particularly medium, micro and small enterprises? Sir, Service Tax is important because it is Goods and Service Tax. There are many services. Most of the services are pan-Indian services, inter-State services. We have seen two-and-a-half per cent increase in the Service Tax. Now even if you want to keep the Service Tax at Model GST rate, the Finance Minister must make it clear whether there will be different categorization of services also like the goods for different rates. But if you propose to keep it at 18 per cent, even three-and-a-half per cent jump will be hugely inflationary. There is no safeguard clause. When we look at the Bills which have been passed and brought to this House, there is no proposal as to how you will address this issue of inflation and whether you are considering any safeguard because it will be across the board. Therefore, the concern again is very serious and it should be taken in that spirit. Sir, when we are talking of a model GST law for registration and compliance in each State for supplies of goods and services, we have to ensure that the complexities are less especially for services which are inter-State or pan-Indian just as banking, insurance, telecom airlines, e-commerce, transport, etc. What is being done is that it actually negates the very concept of improving the ease of doing business which is one of the national objectives and priorities because the present GST law proposes registration in every State. So, each State will have its own Registration Authority. That will come in the way of compliance. You are not improving the overall business climate. Ideally speaking, it is imperative to have a Centralized Registration Authority under the GST with credits to the States through the IGST mechanism. If you do not do that, then, imagine the case of service providers who actually have to register in each State even if you say there will be refunds and we are talking of inputs, credits! There are bound to be complications and bound to be difficulties and if you propose to create, as this Bill seeks to, a common market, then, there should also be a single assessment audit and also advance ruling. Now, what you are proposing is, each State will have its own advance ruling.

A model GST law should have a clear mechanism on how this will be implemented, particularly when it comes to assessment and audit because dual administration will not only be tedious, but a severe drain on the administration, both on the Central Government and the State Governments. Multiplicity of proceedings for tax payers, particularly for industry which has inter-State presence or Pan India presence will be creating more complications. Therefore, I would also suggest, as I mentioned about the Central Registration Authority, using the IGST mechanism for tax credits, a national Advance Ruling Authority. Will the Finance Minister consider? Has this been discussed in the GST Council? Sir, during the transition period there will be bona fide concerns arising. People have to be prepared, industry has to be educated. Everybody is not aware of these complex structures, laws. We are going to pass four laws and going to implement them in a few months. So, some hand-holding will be required and during the transition period it is important that the harsh provisions that you have put in, like recoveries, search, seizures, are not implemented. There should be a time period; then industry is prepared, producer is prepared, tax payer is prepared. Otherwise, with the low threshold — when it comes to exemption — it will hurt small businesses, small retailers, small enterprises, because the threshold is far too low. It should have been much higher than the proposed ₹ 22 lakhs. Why has that not been achieved? Only the Government can explain. But, at the same time, it is important that as you go for implementation, both the Central and the State Governments create an institutional mechanism, which protects or insulates the tax payers from harassment, and you do not create multiple windows of tax harassment, search, seizure, arrests. Already this is happening and if it leads to that situation, then, surely you will not be helping the economy, nor the industry, nor the consumers. I have a suggestion, Sir. During the transition period, the Finance Minister may consider to get an offset estimate which industry or the producers, out of ignorance, may not have availed of. Perhaps that will be something which will be useful. Can that be done through the technology or the GST network that will be set up to implement this?

There is another matter of concern, *i.e.* taxation of self-supplies. If there is inter-State movement of goods or, for that matter, services and if there are two divisions of the same legal entity, then, in each State the registration will be subject to the GST. Even if there are going to be refunds, which will not be automatic, this is something which is a matter of concern. Even in the service sector, which is banking or insurance — from the Head Office to the State level Office or the Regional Offices — that would be factored in and invoices would be raised. Has this issue attracted your attention? Have the concerns been registered with you?

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Particularly, when it is the same entity — the producer is the same and it is not the final finished product — if you propose to impose this GST, it should only be on the final product; otherwise, it should be avoided. As I have said, these difficulties will be more pronounced in the service sectors.

Sir, another matter of concern is the small States, the North-Eastern States and the special category States. They have been given certain taxes, or, incentives, and that is to promote investment and to promote industrialisation. That has helped many border States, whether it is in the North-East or the States of Himachal Pradesh, Uttarakhand and Jammu and Kashmir. Many years ago, we had decided to set up the Special Economic Zones to promote investments and certain exemptions were also given in the case of SEZs. Now, we would like to know, after the GST comes in, what will happen to the North-Eastern States, the incentives that have been given to the special category States and to the SEZs? There are many States, which, actually, have come out with their own incentive schemes to promote investments, or, to attract investments. Will there be any grandfathering provision? If not, how does the Finance Minister propose to address this issue? So, Sir, as I said right in the beginning, the difference between past and present — the difference when the Leader of the House and Finance Minister was sitting where Shri Ghulam Nabi Azad is sitting today, and when the then Finance Minister was there on that side — is that we were not lucky, nor does the Prime Minister, Dr. Manmohan Singh then to make the Opposition understand the benefits of the GST, when it was referred to by none other than the Prime Minister who is seeing all virtues and benefits today, but he was the single most agitated against the GST saying it will destroy the federal spirit; it is against the Constitution. Well, we know that. We have no quarrel that if there is more wisdom that has come in. Perhaps, all of you would have said that it is in the larger interest of the country, and what is for the good of the country, the Indian National Congress and 'We' in Opposition have always supported. That is why, we have facilitated and supported the passage of the Constitutional (Amendment) Bill. But, to conclude, I will say this is not going to create neither a perfect GST nor ideally a common market; it is fractured, implementation issues are there, and there are also serious concerns that it will be inflationary and you will add to the burden, which is unbearable even today, to the citizens and the industry both. I hope the Finance Minister, in his reply, will respond to the issues raised.

श्री भूपेंद्र यादव (राजस्थान)ः सम्माननीय उपसभापित महोदय, अभी जब जीएसटी के इन चार विधेयकों पर चर्चा हो रही थी, तब यह प्रश्न उठाया जा रहा था कि नॉर्थ-ईस्ट और पहाड़ी राज्यों का क्या होगा? जब संविधान संशोधन आया था, तो उसमें सभी राज्यों के लिए और विशेष रूप से इन राज्यों के लिए GST Council का प्रावधान दिया गया था। मैं कहना चाहुंगा कि हम अपने देश को हमेशा एक मज़बूत राजनैतिक यूनियन के रूप में आगे बढ़ाने के लिए काम करते हैं, लेकन GST का जो संविधान संशोधन आया है, इसके द्वारा हम देश को मजबूत आर्थिक यूनियन बनाने की ओर बढ़ रहे हैं।

महोदय, पूरी दुनिया में यह माना जाता है कि जो अप्रत्यक्ष कर हैं, वे regressive हैं और जो प्रत्यक्ष कर हैं, वे progressive हैं। जब अप्रत्यक्ष कर impose किया जाता है, तो समान रूप से, नीचे से लेकर उच्च वर्ग तक, उस कर का बोझ पड़ता है और करों के ऊपर कर का जो अधिभार रहता है, जो cascading effect रहता है, उसके कारण सब से ज्यादा दिक्कत गरीब वर्ग को होती है। देश में जो एक प्रवृत्ति कभी-कभी उभर कर आती है, जिसमें हमारे देश के संस्थान अपने अधिकार और उनकी प्रतिबद्धता के विषय में कई बार एक प्रकार की आसक्ति का भाव पैदा करते हैं।

महोदय, मैं देश के सभी सांसदों और विधान मंडलों को बधाई देना चाहता हूं कि उन्होंने अपने अधिकारों में एक तरीके से कटौती कर के GST Council जैसी रचना खड़ी की है, यह देश में अपने आप में और political parties की consensus के द्वारा सर्वसम्मित से प्रयास किया गया है, यह एक बड़ा उदाहरण है। इसलिए GST का संवैधानिक संशोधन हुआ है, जिसके बाद, आज GST Council के द्वारा प्रस्तावित चार कानून हमारे सदन के सामने आए हैं। इस पूरी GST Council की प्रक्रिया में आज भारत के संविधान में जो संशोधन हुए हैं, उनमें 101वां संशोधन एक महत्वपूर्ण पड़ाव है। GST Council ने काम करना शुरू किया है।

महोदय, अभी राज्य सभा के अधिकारों की बात चल रही थी। निश्चित रूप से इस राज्य सभा की रचना की गई है। हमारे देश में क्षेत्रीय असमानता, भौगोलिक विविधता, गरीबी और अमीरी का एक समान ढांचा नहीं है। उसमें किस प्रकार से एक तटस्थ, निष्पक्ष और दीर्घकालिक रूप से अप्रत्यक्ष कर प्रणाली की रचना की जाए, इसकी आवश्यकता महसूस की जा रही थी। उसी का परिणाम है कि GST Council की एक बहुत अच्छी रचना की गई है। हम जिसे प्रगतिशील संघवाद कहते हैं, उसमें एक निष्पक्ष संस्थान को हमने संसद और राज्यों की निर्वाचित सरकारों के द्वारा एक प्रतिनिधि संस्था के रूप में निर्वाचित किया है। इसलिए पेट्रोलियम पदार्थों के लिए, चूंकि GST एक ऐसा संवैधानिक संशोधन था, जिसमें देश की व्यापक सहमति की आवश्यकता थी तथा न्यूनतम विषयों को लेते हुए हम आगे बढ़ें और उसके बाद जैसे-जैसे देश के आर्थिक विकास के लिए GST Council के द्वारा हम भविष्य में जिस कार्य-प्रणाली को खड़ा करेंगे, उसके द्वारा व्यापक सहमति के विषयों को आगे लिया जाए और इसलिए पेट्रोलियम पदार्थों में भी कभी आगे जाकर consensus पैदा होगी। अभी हमने सर्वसम्मति का जो मार्ग GST Council के रूप में लिया है, उसमें आगे के भी प्रावधानों को लिया गया है।

महोदय, हमने संविधान के अनुच्छेद 279 (ए) में GST Council की एक पूरी रचना खड़ी की है और IGST के लिए 269 (ए) में प्रावधान किए गए हैं। वास्तव में संविधान के अनुच्छेद 246 (ए) में सदन को इस संबंध में अधिकार दिया गया है कि GST Council जो भी नियम और regulations बनाएगी, GST कानून में भी section 166 में वे सारे नियम सदन के पटल पर ही रखे जाएंगे। और संसद को उसके विषय में चर्चा करने का और 246ए के अन्तर्गत उस विषय को आगे बढ़ाने का अधिकार रहेगा। मेरा यह कहना है कि जब आज हम जीएसटी के विषय को आगे बढ़ा कर लेकर आये हैं, हमारे देश में अलग-अलग राज्यों में जो एक लम्बे समय तक एक राज्य

[श्री भूपेंद्र यादव]

का टैक्स और दूसरे राज्य का टैक्स — एक ऐसा भी वर्ग खड़ा हुआ, जो पॉलिसी का बेनिफिट लेते हुए, एक पॉलिसी और दूसरी पॉलिसी के बीच में जो अन्तर रहता था, केवल उसको लेते हुए profiteering के लिए अपने व्यवसाय को चलाता था। इसलिए जब जीएसटी काउंसिल के द्वारा देश की रचना को हम लोगों ने जो खडा किया है, उसमें आने वाले समय में केवल टैक्स सेविंग के लिए बिजनेस नहीं किया जाएगा, बल्कि टैक्स की रचना इस प्रकार से खडी करके जो प्रस्ताव हुए हैं कि लैंड, लेबर और कैपिटल, इस आधारभूत रचना को करते हुए भविष्य में अप्रत्यक्ष करों का निर्धारण जीएसटी काउंसिल के द्वारा किया जाएगा और जीएसटी काउंसिल द्वारा केवल देश का जो राजनैतिक कंसेंसस का वातावरण है, सभी राजनीतिक दल अपने-अपने विषय, अपने-अपने विचार और अपनी-अपनी आकांक्षाओं को लेकर अपने राजनैतिक क्षेत्र में काम करते हैं। लेकिन जब देश की आर्थिक व्यवस्था के सम्बन्ध में कोई निर्णय लिया जाएगा, तो हम लोगों ने यह एक बहुत युनिक इंस्टीट्युशन खड़ा किया है, जहां इन सब विषयों से ऊपर उठ कर और राज्य तथा केंद्र साथ मिलकर सहमति के साथ निर्णय लेंगे। अभी भी जीएसटी काउंसिल ने इस संविधान संशोधन विधेयक के रूप में जो नयी परम्पराएँ, कंसेंसस की परम्पराएँ विकसित की हैं, मझे लगता है कि ये परम्पराएँ निश्चित रूप से आगे बढेंगी। देश में औद्योगिक वातारण के लिए चाहे ease of doing business का विषय हो या उसके बाद reduction of transaction cost हो और जो सबसे बड़ी बात है कि हम अपने देश के इंफ्रास्ट्रक्चर का best utilisation कैसे कर पाएँ, तो अभी भी देश के व्यापार में जो सबसे बड़ी चुनौती है, वह logistics की चुनौती है। दुनिया भर का यह आकलन है कि अगर आज कोई ट्रक कन्याकुमारी से लेकर कश्मीर तक जाता है, तो रास्ते में जितने बैरियर्स उसको मिलते हैं, रास्ते में जितना उसको चेक पोस्ट से लेकर बार-बार आगे जाना पड़ता है, वह जो समय है, उसको हम जीएसटी के लागू होने के बाद निश्चित रूप से आधा कर पाएँगे। उस समय को आधा करने का लाभ यह होगा कि देश के व्यापार में और देश में जो एक आधारभूत संरचना के विकास के साथ रोजगार के अवसरों में हम वृद्धि चाहते हैं, उन अवसरों में हम वृद्धि कर पाएँगे। वास्तव में, देश की आज़ादी के बाद पिछले एक लम्बे समय तक. लगभग 40 साल तक हमने अपनी अर्थव्यवस्था को एक बन्द अर्थव्यवस्था बना कर रखा। बन्द अर्थव्यवस्था, हमने लम्बे समय तक इस देश की अर्थव्यवस्था को परिमट की अर्थव्यवस्था, इस देश की अर्थव्यवस्था को एक लाइसेंस की अर्थव्यवस्था बनाकर रखा। मेरा मानना है कि आज़ादी के बाद विकास की जिस समाजवादी या जिस साम्यवादी सोच के आधार पर हमने 40 साल तक, 1950 से लेकर 1990 तक, देश में जो रचना खड़ी की, वह रचना कम से कम इस देश के ethos के अनुकूल नहीं थी। मैं यह इसलिए कहना चाहता हूँ कि अगर देखें भी, तुलनात्मक रूप से अध्ययन भी करें कि उन 40 सालों में देश का ग्रोथ रेट क्या था, सार्वजनिक वस्तुओं के वितरण की स्थिति क्या थी, तो जब उन 40 सालों में हम लोगों ने एक बन्द अर्थव्यवस्था के अन्दर पूरे देश को बांध कर रखा, तो जो अवसरों की उपलब्धता होनी थी, उन अवसरों की उपलब्धता को हम किसी भी प्रकार से आगे नहीं बढ़ा पाए।

अभी बहुत सारी बातें आनन्द जी ने टैक्स के बारे में कहीं। टैक्स के बारे में कहते हुए उन्होंने कहा कि इससे कंज्यूमर को परेशानी नहीं होनी चाहिए और नीचे स्टेट्स के द्वारा जो टैक्स लिया जाए, उससे आम व्यक्ति को परेशानी नहीं होनी चाहिए। लेकिन जीएसटी के सम्बन्ध में यह विषय जो कई बार उठाया जाता है कि एक सिंगल जीएसटी रेट पूरे देश में आ जाए, तो भारत की भौगोलिक विविधता को देखते हुए, भारत की क्षेत्रीय विविधता को देखते हुए और भारत में अमीरी-गरीबी के पैमाने को देखते हुए यह सम्भव नहीं है। महोदय, जीएसटी में चार स्तरों पर जो टैक्स का निर्धारण किया गया है, काउंसिल ने पूरी राजनीतिक सहमति के बाद उसको पूरे तरीके से स्वीकार किया है। देश में एक तरीके से, विस्तृत रूप से जो फ्री फ्लो ऑफ ट्रेड होना चाहिए, उसमें जीएसटी की एक महत्वपूर्ण भूमिका है। मैंने शुरू में जो विषय उठाया और उस विषय को उटा कर कहा कि बंद अर्थव्यवस्था किस कारण से हम लोगों के लिए टीक नहीं है। हमारे देश की जो सबसे बड़ी समस्या है, वह यह है कि सारे विकास, सारे आर्थिक संसाधनों के होने के बावजूद हम देश में सारे आर्थिक विषय, विचारों को देश की राजनीति में केवल इस स्तर तक ले जाते हैं कि वे जाकर सामाजिक संरचनाओं में बैट जाती हैं। मैं अपने विषय के समर्थन में यहां पर एक पत्र को quote करना चाहुंगा। यह पत्र स्वामी विवेकानन्द ने 1893 में अपने एक शिष्य को लिखा था। मैं उस पत्र को quote करते हुए अपने विषय को आगे बढ़ाना चाहूंगा। उन्होंने कहा था, "All the reformers in India made the serious mistake of holding religion accountable for all the horrors of priestcraft and degeneration and went forth with to pull down the indestructible structure, and what was the result? Failure! Beginning from Buddha down to Ram Mohan Roy, everyone made the mistake of holding caste to be a religious institution and tried to pull down religion and caste altogether, and failed. But in spite of all the ravings of the priests, caste is simply a crystallised social institution, which after doing its service is now filling the atmosphere of India with its stench, and it can only be removed by giving back to the people their lost social individuality. Every man born here knows that he is a man. Every man born in India knows that he is a slave of society. Now, freedom is the only condition of growth; take that off, the result is degeneration. With the introduction of modern competition, see how caste is disappearing fast! No religion is now necessary to kill it. The Brahmana shopkeeper are common in Northern India. And why? Because of competition. No man is prohibited from doing anything he pleases for his livelihood under the present Government, and the result is neck and neck competition, and thus thousands are seeking and finding the highest level they were born for, instead of vegetating at the bottom." ...(Interruptions)...

जो निचले तबके का आदमी है, उसको ऊपर लाने के लिए आर्थिक अवसरों की समानता को देने का विषय था और यह जो आर्थिक अवसरों की समानता को देने का विषय था, इसको हमने बंद अर्थव्यवस्था में बांध कर रखा है। जो फ्री फ्लो ऑफ ट्रेड चाहिए था, उस फ्री फ्लो ऑफ ट्रेड को हमने किसी भी प्रकार से समाज को एक बंद अर्थव्यवस्था में करके, जो एक फेयर competition होना चाहिए था, वह फेयर competition नहीं दिया। आज हमारी सरकार जितने भी प्रकार के नए सुझाव और जितने भी प्रकार के आयामों को लेकर आ रही है, उनके माध्यम से हम देश में वास्तव में एक फेयर competition को लाना चाहते हैं। अगर हम देश में फेयर competition को लाना चाहेंगे, तो देश में एक जो प्रवृत्ति चली है कि लोगों को केवल कुछ वर्ग तक बांध कर, उनका वोट बैंक बना दो, उससे अलग हट करके, लोग अपने-अपने व्यवसाय को बदलें, लोग अपने-अपने स्किल को बदलें, लोगों के लिए एक वातावरण का निर्माण हो तािक हम

[श्री भूपेंद्र यादव]

एक नए आर्थिक वातावरण के माध्यम से देश के सामाजिक परिवर्तन को कर सकें। यह जो करने का काम है, यह हमारे प्रधान मंत्री जी का 'न्यू इंडिया' का संकल्प है। यह जो 'न्यू इंडिया' का संकल्प है, यह भारत के ethos के हिसाब से है। हमने कई बार अपनी प्रणाली में, अपने विषयों में, अपनी बातों में अपने आपको इतना बांध कर रख दिया और हम कई बार दुनिया से इतने प्रभावित होते हैं कि हमें लगता है कि भारत के अंदर के जो मूलभूत तत्व हैं, उनसे हम देश का विकास नहीं कर सकते हैं। इसलिए एक विषय, जो बार-बार चलता है, वह मनी बिल का विषय चलता है। जब जीएसटी के लिए संवैधानिक संशोधन किया गया, तब यह संवैधानिक संशोधन... इसलिए हम लोगों ने राज्य सभा में आई हुई पावर, जो हमारे संविधान निर्माताओं द्वारा दी गई है... लेकिन जहां तक tax laws का विषय है, देश में धन विधेयक के संबंध में, बहुमत के आधार पर, जनता के जनादेश के आधार पर, लोक सभा की सर्वोच्चता को, राज्यों की विधान-सभाओं और संविधान निर्माताओं ने तय किया था। हमारे देश की sovereign power के संबंध में यदि कोई आदेश देने की जरूरत हो, तो उसे देश की जनता निर्वाचन के द्वारा देती है। जहां तक राज्यों के विषयों का सवाल है, मेरा मानना है कि सरकार के द्वारा पहली बार सभी राज्यों को क्षेत्रीय स्तर पर और भौगोलिक स्तर पर एक साथ आकर आर्थिक नीतियां बनाने के लिए ही GST Council की रचना की गई है।

जिस nationalism की बात अभी आनन्द शर्मा जी कर रहे थे, nationalism का अर्थ यह है कि देश के 29 राज्य एक साथ आएं, एक संस्थागत प्रक्रिया को बनाएं और संस्थागत प्रक्रिया के माध्यम से ऐसे कानून बनाएं, जिससे समाज के अंतिम व्यक्ति को उनका लाभ हो। इससे अच्छा nationalism का उदाहरण कोई दूसरा नहीं हो सकता। GST के संबंध में, मैं कहना चाहूंगा कि जो सबसे पहला लक्ष्य सरकार का होना चाहिए, जहां सरकार ने काफी वस्तुओं को GST के माध्यम से करमुक्त किया है, मुझे लगता है कि देश में जब हम अवसरों को उपलब्ध कराएंगे, जब free and fair competition के लिए अपनी economy को खड़ा करेंगे, तभी हम गरीबी उन्मूलन की दृष्टि से बड़ा काम कर सकते हैं। जब हम पारदर्शिता के साथ गरीब के पैसे को, गरीब की वस्तुओं को, उस तक पहुंचाएंगे, तब हम देश में नया विषय खड़ा कर सकते हैं।

दूसरा विषय Ease of doing business का है। इस सरकार ने सत्ता में आने बाद, चाहे प्रत्यक्ष कर हों या अप्रत्यक्ष कर हों, सबमें सरलीकृत व्यवस्था को लागू किया है। निश्चित रूप से GST को लागू करते समय, शुरू में कुछ व्यावहारिक कित्नाइयां आ सकती हैं। लंबे समय से, जिस प्रक्रियागत व्यवस्था में हम खड़े हैं, यहां एक ऐसा network खड़ा किया गया, सरकार को यिद अपनी व्यवस्थाओं को आगे बढ़ाना है, तो tax savings के मामले में, लोगों की दोहरी चालाकियों से निपटना पड़ता है, लेकिन Ease of doing business के अंतर्गत, आने वाले समय में लचीला रुख रखते हुए, सरकार उस विषय को आगे बढ़ाने का काम कर रही है। निश्चित रूप से मेरा मानना है कि आर्थिक अवसरों की उपलब्धता इस देश के सामाजिक वातावरण को बदल सकती है। आर्थिक अवसरों की उपलब्धता इस देश में जो सामाजिक संघर्ष है, उस संघर्ष को एकदूसरे के खिलाफ वोट बैंक बनाने की बजाए, समता की ललक के आधार पर समतामूलक समाज का निर्माण कर सकती है। जैसा मैंने प्रारंभ में कहा है कि देश की जो logistic या आधारभूत सुविधाएं हैं, उनका सदुपयोग करने के लिए, जब हम 29 राज्यों में GST के माध्यम से एक नेशन, एक टैक्स' की बात कर रहे हैं, उसका ज्यादा उपयोग GST के माध्यम से कर पाएंगे। हमारे देश

में क्षेत्रीय असमानताएं बहुत ज्यादा हैं, लेकिन अभी भी कुछ क्षेत्र ऐसे हैं, कुछ वर्ग ऐसे हैं जहां दुर्गमता बहुत ज्यादा है। GST Council Act में उन विशेष राज्यों के लिए अलग से प्रावधान का विषय किया है। क्षेत्रीय असमानता को दूर करने का बहुत बड़ा प्रयास GST Council के द्वारा भी होगा, जब समान taxation की व्यवस्था की जाएगी। यह ठीक है कि GST के लाग होने पर, शुरू के एक साल में, लोगों को administration को समझने के लिए कुछ कठिनाइयों का सामना करना पड़ सकता है, लेकिन अंततोगत्वा देश के व्यापार, गरीबी उन्मूलन, Ease of doing business और रोजगार के अवसरों के कारण हम GST के माध्यम से GDP में बढोतरी की ओर जाएंगे। अभी विभिन्न करों संबंधी जो system अलग-अलग राज्यों में है, उसके कारण प्रत्यक्ष और अप्रत्यक्ष करों में चोरी की संभावना से हम इंकार नहीं कर सकते, लेकिन जब source पर tax लगने लगेगा और आगे चलकर उसका credit भी मिलने लगेगा, तो मुझे लगता है कि अप्रत्यक्ष करों के tax base में भी बढोतरी होगी। जब tax base में बढोतरी होगी, तो उससे देश का direct tax भी बढ़ेगा, जिससे बहुत बड़ा लाभ होने वाला है। करों के भार के ऊपर जो करों का भार लगता है, निश्चित रूप से जब टैक्स का cascading effect खत्म होगा, तब उपभोग के अंतिम स्तर पर जो व्यक्ति खडा है, उसको वस्तुओं के सस्ता होने का लाभ मिलेगा, जो सबसे बड़ी चुनौती है। डिमॉनेटाइजेशन से लेकर अपने आर्थिक सुधारों में काले धन की अर्थव्यवस्था के खिलाफ एक बहुत लम्बी लडाई को माननीय प्रधान मंत्री, श्री नरेंद्र मोदी जी के नेतृत्व में सरकार ने निर्णयकारी कदम के साथ आगे बढाया है। अभी भी इस देश में फेयर जीडीपी का एनालिसिस करने में, इस देश के संसाधनों को आगे बढ़ाने तथा उनका सदुपयोग करने में, जिसको हम समानांतर अर्थव्यवस्था कहते हैं और जिसको कई बार हम informal economy कहते हैं, वास्तव में जो देश के टैक्स के पैसे से अलग एक समानांतर अर्थव्यवस्था चलती है, जिसमें अनिधकृत लाभ है. जिसमें अवैध धन है. जिसमें सरकार की पॉलिसी को बचाते हुए टैक्स सेविंग की जो समस्या है, उससे निपटारा होकर जो फॉर्मल इकोनॉमी है, उसकी ओर हम बढ़ेंगे। अर्थव्यवस्था में जितनी फेयरनेस आएगी, उतना ही लाभ नीचे के स्तर तक मिलेगा। सबसे बडी बात यह है कि हम पूरे देश में एक आर्थिक अनुशासन के वातावरण को निर्मित करेंगे। कई बार ऐसा लगता है, जीएसटी के माध्यम से भी हमको ऐसा लगता है और कई बार हम लोगों के मन में जीएसटी का एक खौफ खड़ा करते हैं, लेकिन मैं यह कहना चाहता हूँ कि सरकार ने एक बहुत बड़ा काम किया है। किसी ने कहा है:-

> "निकाल के लाया हूँ पिंजरे से एक परिंदा, अब परिंदे के दिल से पिंजरे का खौफ निकालना बाकी है।"

इसलिए किसी को घबराने की जरूरत नहीं है। इस देश के गरीब व्यक्ति के मन में लम्बे समय से यह था कि देश की शासन-व्यवस्था का सीधा लाभ उसको नहीं मिल पाता है और इस पर इस देश के एक पूर्व प्रधान मंत्री ने भी बेचारगी दर्शायी थी कि उस तक उसका लाभ पहुँच नहीं पाता है। उसको पहली बार लाभ पहुँचाने के लिए देश में एक पारदर्शी शासन-व्यवस्था की स्थापना करने के लिए हमारी सरकार प्रतिबद्ध है। मेरा यह कहना है कि न केवल इससे देश की अर्थव्यवस्था को हम आगे बढ़ाने का काम करेंगे, बल्कि हम एक नई व्यवस्था को खड़ा कर देश में एक नये आर्थिक अनुशासन को खड़ा करने का काम भी करेंगे। जीएसटी के जो चारों बिल हमारे सामने आए हैं, इन चारों बिलों को आज इस सदन में चर्चा के लिए रखा गया है। जीएसटी

[श्री भूपेंद्र यादव]

3.00 р.м.

काउंसिल के अंदर भी जब GSTN के बारे में चर्चा की गई थी, तो उस समय एक विषय कहा गया था, जिसका सरकार ने बहुत अच्छे तरीके से ध्यान रखा है। उसमें कहा गया था, "उक्त को देखते हुए समिति पुरजोर सिफारिश करती है कि सरकार यह सुनिश्चित करने के लिए तत्काल कदम उठाए कि वित्तीय संस्थाओं के गैर-सरकारी वित्तीय संस्थाओं में सरकार अपने नियंत्रण को कायम रखे।" सरकार ने उस विषय को कायम रखा है। जीएसटी से संबंधित सेलेक्ट कमिटी की जो रिपोर्ट थी, उसमें 14वें वित्त आयोग के आलोक में सरकार ने नीचे की पंचायती राज संस्थाओं को भी मजबूत करने के लिए 14वें वित्त आयोग की सिफारिशों को स्वीकार किया है।

अंत में, मैं एक ही विषय कहना चाहता हूँ कि भारत की शासन-व्यवस्था के ethos के लिए अगर कृछ अच्छे साहित्य लिखे गए हैं, तो महाभारत का "शांति पर्व" बहुत अच्छा लिखा गया है। राज्य और राजा के अधिकार, टैक्स प्रणाली को इकट्ठा करने का तरीका, ये सब उसके भीष्म—युधिष्ठिर संवाद में अच्छी तरह से आया है। उसमें राजा या नेशन के द्वारा टैक्स कलेक्शन के संबंध में एक विषय आया है। As the bees collect honey from flowers gradually, the King should draw wealth gradually from his kingdom. यानी, कर-संग्रह का जो तरीका है, वह जनता को बिना कोई तकलीफ दिए हुए हो। इसके बाद भीष्म कहते हैं कि "सर्वत्र क्षेम चरण सुलभं ना गोपीषु न हयात सदृश किंचित वारमस्ति।" इसका अर्थ है कि राज्य वह बिढ़्या होता है, जिसमें व्यापार करने वालों को निश्चित रूप से निर्बाध होकर और हर तरीके से राज्य में खुले रूप से अपना व्यापार करने की निश्चितता हो। जीएसटी के द्वारा हमने पूरे भारत में देश के व्यापार के लिए, अपने व्यवसाय को आगे बढ़ाने के लिए, जो टैक्स बर्डन है, उसको खत्म करके निश्चित रूप से देश के अंदर व्यापार करने के वातावरण को निर्मित किया है, इसलिए जीएसटी का जो वातावरण है, वह देश में एक फेयर कॉम्पिटिशन को खड़ा करेगा। यह फेयर कॉम्पिटिशन देश में एक नयी आर्थिक समानता को लाएगा और जब देश में नयी आर्थिक समानता होगी, तो हम सामाजिक परिदृश्य में जाकर भारत को सच्चे अर्थ में बदल सकें गे और भारत के लोगों को संकीर्णताओं से निकालकर सही तरीके से जीवन जीने का एक सपना दे सकें गे, जो माननीय प्रधान मंत्री जी का सपना है और वही "सबका साथ, सबका विकास" है।

श्री नरेश अग्रवाल (उत्तर प्रदेश)ः माननीय उपसभापित जी, मैं धन्यवाद दूंगा भाई भूपेंद्र जी को, जिन्होंने बड़ी क्लिष्ट हिन्दी का प्रयोग किया। हम लोग अवधी बोलने वाले, हिन्दी-उर्दू मिक्स बोलते हैं ...(व्यवधान)....

- श्री सतीश चंद्र मिश्रा (उत्तर प्रदेश)ः उन्होंने राजा का पूरा नाम नहीं लिया।
- श्री नरेश अग्रवालः मोदी राजा ...(व्यवधान)...
- श्री उपसभापतिः इन्होंने सरल हिन्दी बोली और आप जो बोलते हैं, वह डिफिकल्ट हिन्दी है। तो यह कैसे हो गया?

श्री नरेश अग्रवालः मैंने कहा न, चूंकि केरल और वह क्लिष्ट हिन्दी, दोनों बराबर भाषाएं हैं, तो हमारे डिप्टी चेयरमैन तो समझ गए, लेकिन हम अवधी क्षेत्र के हैं, हमारी हिन्दी और उर्दू मिक्स होती है। ...(व्यवधान)...

श्री उपसभापतिः आपकी हिन्दी मुश्किल है, मेरे लिए।

श्री नरेश अग्रवालः तो हमारे लिए थोड़ा समझना मुश्किल बात है।

महोदय, मैं कोई इकोनॉमिस्ट नहीं हूं, अर्थशास्त्र का स्टूडेंट भी नहीं रहा हूं, लेकिन जो कुछ थोड़ी चीजें समझा, मैं उनको सदन के सामने रखना चाहता हूं। जब यह चर्चा हो रही थी, उस समय उत्तर प्रदेश में हमारी सरकार थी, सलेक्ट कमेटी में भी हम थे, तमाम बिन्दू हमने उस समय रखे थे सरकार की तरफ से। सरकार की कुछ आपत्तियां थीं। कुछ केंद्र सरकार ने मान ली थीं, कुछ केंद्र ने नहीं मानी थीं, जैसे जो कमेटी थी, उसमें हम लोगों का कहना था कि राज्य का भी 50 परसेंट स्थान होना चाहिए, लेकिन केंद्र उसके लिए तैयार नहीं था। कहीं न कहीं वित्त मंत्री जी ने यह कह दिया था कि फिर इसे लागू करने से फायदा क्या? तो हम लोगों ने यह सोचा कि जब देश में आर्थिक क्रांति होने जा रही है, क्योंकि इनका कहना है कि इसको लागू करने से देश में आर्थिक क्रांति हो जाएगी और देश में टैक्स की दर बराबर हो जाएगी। यद्यपि आपने जम्मू और कश्मीर को exempt किया है, हम यह पूछना चाहते हैं कि जम्मू-कश्मीर के साथ नॉर्थ-ईस्ट के राज्य क्यों नहीं exempt किए? या जिनकी भौगोलिक स्थिति जम्मू-कश्मीर के स्टाइल की है, चाहे उत्तरांचल हो, चाहे हिमाचल हो, उनको भी अगर आप उस श्रेणी में रखें, क्योंकि उनकी भी भौगोलिक स्थिति वैसी है जैसी जम्म्-कश्मीर की है, तो शायद वह ज्यादा अच्छा होता। मैं नहीं समझ पाया भूपेंद्र भाई, जो हमारी कमेटी के चेयरमैन थे, उन्होंने कैसे कह दिया कि इसको लागू होने के बाद भी एकसमान दर भारत में नहीं आएगी? वित्त मंत्री जी, मैं चाहुंगा कि इसको जरा स्पष्ट कर दें। क्योंकि जब सेल्स टैक्स समाप्त करने की बात हुई थी और उसके स्थान पर वैट भी लागु किया गया था तो उस समय भी देश में कहा गया था तथा देश के सामने यही पिक्चर रखी गई कि वैट लागू हो जाएगा तो सब राज्यों में टैक्स की समान दर हो जाएगी। जैसे यू.पी. के पास दिल्ली था, हरियाणा था, राजस्थान, मध्य प्रदेश—इन सब राज्यों में समान दर हो जाएगी तो टैक्स की चोरी रुक जाएगी, क्योंकि दिल्ली में टैक्स कम था और यू.पी. में ज्यादा था। यह होता था कि लोग दिल्ली से सामान ले जाते थे और यू.पी. में टैक्स नहीं देते थे, इस प्रकार हम लोगों ने वैट स्वीकार कर लिया। लेकिन उसके बाद देखा कि वैट की दर अलग-अलग हैं। तो आप यह surety दे दें, क्योंकि आपने राज्यों को बहुत चीज़ों में exempt कर दिया। आपने excise में राज्यों को exempt कर दिया, आपने शराब में राज्यों को exempt किया, आपने सिगरेट वगैरह में, तम्बाक पर exempt किया, Real Estate अब उससे बाहर कर दिया, पहले चार प्वाइंट कुछ परसेंट टैक्स ये लोग देते थे। अब कितना आएगा, Real Estate वाले यही पूछ रहे हैं कि टैक्स अब कितना होगा, इसको भी ज़रा clear कर दें। इसी प्रकार electricity tax आपने राज्यों को दे दिया। तो राज्यों में जब अलग-अलग हो गया, पेट्रोलियम राज्यों का रखा, क्योंकि राज्यों में राजस्व की कमी हो रही थी। जब राज्यों का अलग-अलग हो गया तो हम कैसे समान हैं? इसके अतिरिक्त आपने राज्यों को कितने वर्षों के लिए छोडा? आपने तो इसको लाग करने के लिए सोचा कि चलिए, हम leniently इसे अपना लेंगे। किसी तरीके से राज्य राज़ी हो जाएं और हमारा GST बिल पास हो जाए, लेकिन इसको कितने वर्ष तक आप रखेंगे, क्योंकि आपने राज्यों पर तीन साल की शर्त रखी थी कि राज्य का जो घाटा होगा, उसको हम तीन साल तक पूरा करेंगे, लेकिन जब राज्यों ने उस पर आपत्ति जतायी तो पांच साल का हुआ। आपने कहा कि पांच साल तक राज्य का जो घाटा होगा, उसे हम पूरा करेंगे, लेकिन मैं पूछना चाहता हूं, जब आप कहते हैं कि टैक्स की दर घटेगी तो फिर उतना revenue कैसे आएगा? आप कहते हैं, हमारा revenue

[श्री नरेश अग्रवाल]

बढ़ जाएगा, टैक्स की दर घट जाएगी — अगर टैक्स की दर घटी और revenue कम हुआ त राज्य सरकार को compensation कैसे मिलेगा? इसकी क्या गारंटी है? अगर आपके पास खुद ही राजस्व नहीं होगा तो राज्य सरकार को आप कैसे गारंटी देंगे, यह एक बड़ा भारी प्रश्न है।

सर, एक और सवाल है कि इंडस्ट्री से कोई चीज़ produce हुई, इंडस्ट्री ने जब उसे businessman के यहां भेजा, तो इंडस्ट्री ने उस पर टैक्स लगाकर भेजा, businessman ने वह टैक्स इंडस्ट्री को दिया। फिर businessman ने उसको consumer को बेचा, consumer ने उसका अलग टैक्स pay किया तो अंत में वह टैक्स किसको जाएगा, वह टैक्स refund कैसे होगा, reimburse कैसे होगा? मुझे याद है कि चार राज्य इसी बात पर विरोध कर रहे थे, जिनमें चेन्नई भी था, गुजरात भी था, महाराष्ट्र भी था, उनका यही विरोध था कि हम सबसे बड़ी productive States हैं और GST लागू होने के बाद हमारे राजस्व में बहुत बड़ी गिरावट होगी। आपने उन्हें किन शर्तों पर राज़ी किया, में चाहूगा कि इस संबंध में भी आप बता दें।

माननीय वित्त मत्री जी, GST में आपने गांवों को कहां प्राथमिकता दी है, हम यह भी जानना चाहते हैं, क्योंकि परे GST में कहीं भी गांवों का उल्लेख नहीं है। आज हम सब कहते हैं कि हमारी 70 प्रतिशत आबादी गांवों में रहती है। हमारे पास चार इंडस्ट्रीज़ हैं — village industry, small industry, medium industry and heavy industry. चौधरी साहब उस समय village industry के पक्ष में थे। गांव में बड़ी छोटी-छोटी इंडस्ट्रीज़ होती हैं और हर क्षेत्र की अपनी अलग-अलग specialty होती है। आप कहीं चले जाएं तो कोई किसी चीज़ का expert है और कोई किसी अन्य चीज़ का। देश में वे चीज़ें गांव से ही बनकर निकलती हैं। वैसे भी WTO लागू होने के बाद चीन ने हमारी मार्किट को इस तरह तोड़ा कि अब तो गणेश जी की छोटी मूर्ति चाहिए तो चीन की मिलेगी, लक्ष्मी जी की छोटी मूर्ति चाहिए तो चीन की मिलेगी, झालर भी चीन की मिलेगी, कुल्हड़ भी चीन का मिलेगा, जिसे पहले कुम्हार बनाता था, तो कहीं न कहीं हमारी village industry बहुत अधिक खत्म हुई है, टूटी है। मैं आपसे जानना चाहता हूं कि क्या उस village industry को establish करने के लिए आप इस GST में कहीं कोई छूट दे रहे हैं? अगर नहीं दे रहे तो फिर गांव में कैसे कोई इंडस्ट्री स्थापित होगी, रोज़गार कैसे सुजित होंगे? आप कौशल विकास की बात करते हैं, आपने पहली बार कौशल विकास का मंत्रालय खोल दिया। यह कहा गया कि हम हर साल दो लाख लोगों को कौशल विकास के अंदर ट्रेनिंग देंगे, लेकिन उस कौशल विकास की ट्रेनिंग पाने वाला व्यक्ति अपनी इंडस्ट्री को कैसे लगाएगा, फाइनेंस कहां से पाएगा, उसे क्या छूट मिलेगी? क्या बैंकों की दरों में कोई कटौती होगी, क्या बैंकों की दरें उनके लिए कम होंगी? आज 14 परसेंट ब्याज पर अगर आप चाहें कि कोई village industry लगाए और village से उस सामान को लाकर बाज़ार में बेचे, जबकि पूरे वर्ल्ड में competition है, तो उस village industry के बारे में में पूछना चाहता हूं कि गांवों को GST में क्या छूट मिली है?

महोदय, एक और प्रश्न उठा था कि नगरपालिकाओं का टैक्स खत्म हो जाएगा, जिला परिषद का टैक्स खत्म होगा, नगर निगम का टैक्स खत्म होगा। इनका compensation कौन देगा? राज्य सरकारों ने तो मना कर दिया था। मुझे याद है, राज्य सरकारों ने कहा था कि हम इन्हें compensate नहीं कर सकते। तो ये जो local bodies हैं, जिन्हें हमने Local Self Government कहा है, जिन्हें अंग्रेज़ों के ज़माने में LGD कहा गया था, तो उस Local Self Government को

बचाने के लिए हम क्या करेंगे? आखिर कौन-सा मैकेनिज्म हमने रखा है, क्योंकि बहुत से गांवों में भी टैक्स लगते हैं। गांव अपना टैक्स लगाता है। विलेज की हाट होती है, विलेज की हाट का टैक्स लगता है। उनके रेवेन्यू का स्त्रोत क्या होगा? मैं वित्त मंत्री जी से यह भी जानना चाहता हूं, क्योंकि ये बहुत ही नीचे से जुड़ी हुई चीजें हैं, जो हर आदमी के सामने उठ रही हैं।

आप चुनाव जीत गए। हमने तब भी कहा था और आज फिर कह रहे हैं कि व्यापारियों ने उस समय कहा था कि कम से कम 50 लाख के टर्नओवर के व्यापारियों को जीएसटी से बाहर रखना चाहिए। कहीं 20-25 लाख पर आकर के बात तय हुई थी, लेकिन वह इस बिल में कहीं नहीं है। मैं आपसे जानना चाहुंगा कि देश में कितने टर्नओवर के व्यापारी को जीएसटी से छूट होगी? यह बहुत बड़ा सवाल है, लाखों लोग आज व्यापार कर रहे हैं, नौकरी नहीं है, हर आदमी आज छोटा-मोटा व्यापार कर रहा है। आज तो चाय वाला भी लाखों का टर्नओवर कर लेता है, क्योंकि एक चाय 8-10-20 रुपये की आती है और अच्छी चाय बेचने वाला तो 50 रुपये की चाय बेचता है। एक चाय वाला भी इतना बडा टर्नओवर कर लेता है। आखिर यह confusion क्यों नहीं खत्म होता है कि कितने टर्नओवर का व्यापारी जीएसटी से बाहर रहेगा? अभी व्यापारी की समझ में नहीं आ रहा है। सी.ए. के मजे आ गये हैं। वैसे भी आपने इन्कम टैक्स एक्ट में संशोधन करके इतना अधिकार इन्कम टैक्स अधिकारी को दे दिया है कि अब तो बिना सी.ए. के काम चलने वाला नहीं है। आपने तमाम लोगों को नोटिस दे दिए हैं, हम तो कहते हैं कि अच्छी बात है और जो बचे हैं, उनको भी नोटिस दे दो, क्योंकि अभी भूपेंद्र भाई कह रहे थे कि प्रधान मंत्री का अच्छा देश का जो सपना है, वह साकार हो, मैं भी चाहता हूं कि उनका सपना साकार हो। उनका क्या होगा? आप पांच मिनट बैठ जाइए, उसके बाद चले जाइएगा, क्योंकि आपके वित्त राज्य मंत्री जी और चीजों में विशेषज्ञ हैं, हमारी तरह वे भी इसमें विशेषज्ञ नहीं हैं। वे हमारे पड़ोसी हैं, हमारी ससुराल के हैं, इसलिए हमें इनका ज्यादा ख्याल रखना पड़ता है। मैं इनको बहुत दिनों से जानता हूं, लेकिन वे इसमें विशेषज्ञ नहीं हैं।

प्रो. राम गोपाल यादव (उत्तर प्रदेश)ः टाइम बरबाद मत करो, उनको पांच मिनट के लिए बैठाया है।

श्री आनन्द शर्माः इनकी सारी विशेषताएं मालूम हैं।

श्री नरेश अग्रवालः माननीय मंत्री जी, हर महीने 200 करोड़ के करीब इनवॉइस पूरे देश में कटेंगे। कम्प्युटर सिस्टम बहुत उलझा हुआ सिस्टम है। अभी भी बैंकों में जरा सा कम्प्युटर सिस्टम फेल होता है, तो पूरे बैंक की प्रणाली फेल हो जाती है। अगर 200 करोड़ इनवॉइस हर महीने कटेंगे, तो साल में इनकी कितनी बड़ी संख्या हुई? आप per month की बात कर रहे हैं, इसका कौन-सा सिस्टम होगा, क्योंकि जीएसटी पर देश के सबसे काबिल वकील और आपके तो सबसे अच्छे मित्र हैं डा. सुब्रमण्यम स्वामी साहब, वे आज उस पर बोल रहे थे। ...(व्यवधान)...

श्री जयराम रमेश (कर्णाटक): उनके पद के दावेदार भी हैं।

श्री नरेश अग्रवालः खैर, वह मैं नहीं कहूंगा। उसके लिए तो मैं इन्हीं को योग्य समझता हूं। मैं ओपनली कह दूं, क्योंकि इनसे ज्यादा मृदुभाषी और अपनापन अभी जल्दी लोगों में नहीं मिलेगा। मैं कह रहा था कि GSTN बनाया, आपने अलग से एक कम्पनी बना दी, करीब तीन हजार करोड़

[श्री नरेश अग्रवाल]

रुपया आप उसको दे चुके हैं। अगर फिगर्स कम दी हैं, तो आप बता देंगे, उन्होंने और भी बहत-सा पैसा मांगा है। आप GSTN को, क्योंकि वह पूरे कंट्री का कम्पयूटराइज्ड सिस्टम तैयार करेंगे, नीचे से लेकर, गांव से लेकर और दिल्ली तक एक सिस्टम हो, टैक्स आये और ऑटोमेटिक चढ़ जाये, ऑटोमेटिक डिडक्ट हो जाये, तो आखिर वह सिस्टम किसके अंडर में रखा है? क्या वह कोई फॉरेन कम्पनी है या GSTN टोटल इंडियन है या किसी को oblige करने के लिए GSTN बनाया गया है? आज स्वह ही यह कहा गया था कि किसी को oblige करने के लिए ईवीएम की चिप्स किसी को ठेके पर दे दी गयीं? मैं यह जानना चाहुंगा कि कौन-सा सिस्टम अच्छा बना है? आप इसको फाइनैंस बिल के रूप में ले आये। हम सबको इस पर बडी आपत्ति है। जब यह आया था, तब हम लोगों ने संविधान संशोधन किया था। बहुत दिनों तक अटका रहा, फिर हमारे साथी आज़ाद साहब वगैरह राजी हुए और उस समय भी मैंने कहा था कि जब हम सब राजी हैं, जब आप कहते हो कि क्रांतिकारी कदम है, तो फिर राज्य सभा पर शंका क्यों करते हो? हम लोग यह बात बार-बार उठाते हैं कि आर्टिकल 109 और 110 का जिस तरह से मिसयुज हो रहा है, उसे रोका जाए। अब मैं नाम नहीं लूंगा, ठीक है संविधान ने किसे पावर्स दीं, लेकिन संविधान ने उस में conditions भी लगायी थीं कि किसे मनी बिल मानेंगे, किसे मनी बिल नहीं मानेंगे, लेकिन सिर्फ इसलिए किसी बिल को मनी बिल मान लेना कि उस का अधिकार खत्म हो जाएगा, यह अच्छी बात नहीं है। आप को ऐसा अविश्वास मन में नहीं रखना चाहिए क्योंकि जहां पर आप क्रांतिकारी कदम और देशहित की बात करेंगे. हम सब मिलकर देश बनाना चाहते हैं। देश बनाने का ठेका खाली आपकी तरफ ही नहीं है, हम सब का है। हमने तो हमेशा कहा है कि जहां देशहित की बात होगी, हम अपना राजनीतिक हित छोड देंगे, देश के पक्ष में खडे होंगे, लेकिन इसे आप मनी बिल के रूप में लाए, हम सब को इस बारे में आपत्ति है। इस तरह तो आप अपनी पावर्स कम कर रहे हैं। महोदय, हनुमान जी को जब उनकी शक्ति बतायी गयी थी, तब उन्हें उस का ज्ञान हुआ था। अरुण जेटली जी, आप हम लोगों के हनुमान, इस सदन के नेता हैं और संविधान विशेषज्ञ हैं। हम आप से कह रहे हैं कि अगर आप इस हाउस के अधिकारों को कम करेंगे, तो इस से आप के भी अधिकार और पावर्स कम होंगे। मैं तो हरदम इस बात का विरोधी रहा हूं कि आर्टिकल 110 में उस हाउस के सर्वोच्च पद को जो अधिकार दे दिया गया है, वह अधिकार खत्म होना चाहिए। उस बारे में आप संविधान संशोधन लाएं, हम सब उसे इकट्ठे पास कर देंगे। ...(व्यवधान)... अभी भूपेंद्र यादव जी बोल रहे थे कि वह चुना हुआ सदन है, तो यह कौन भिखारियों का सदन है? यह भी तो चुना हुआ सदन है। हमारा सदन Council of states है, हम भी राज्यों के चुने हुए प्रतिनिधियों द्वारा चुनकर आते हैं। तो हम तो "सुपर" हो गए। हम तो नेताओं के नेता हैं। आप देखिए, शंकर जी की बारात में सब लोग चल रहे थे, अब अगर शंकर जी की बारात के हीरो हम ही हैं, तो हम लोगों को तो बडा माना जाना चाहिए, लेकिन अगर आप हम लोगों को छोटा मानने लगे और यह होने लगा कि financial powers इस सदन की कम हैं और उस सदन की ज्यादा हैं, तो यह discrimination क्यों किया गया? इस बारे में मैं कुछ नहीं कह सकता। महोदय, मैं संविधान बनाने वालों की आलोचना भी नहीं करना चाहता, लेकिन अगर भिन्न-भिन्न स्तर पर कहीं संविधान में कमी रह गयी है, तो संविधान में संशोधन भी कई बार हो चुके हैं। मैं तो कहुंगा कि इस विषय में तो असली बहस तब होनी चाहिए, जब इस बिल को लागू हुए एक साल हो जाए। इस के लागू होने के एक साल बाद जनता को जीएसटी से क्या किताइयां आयीं, कम-से-कम उस बारे में भी तो discussion होना चाहिए, तभी तो सुधार होगा। मुझे याद है, जब आप Company Law Amendment Bill लाए थे, तो उस में हमने बहुत सी चीजों के बारे में कहा था कि आप कुछ Company Law Amendments को ठीक कर दीजिए। आपने कहा था कि हमने कमेटी बना दी है जोकि तीन महीने में सब लोगों से आपित लेगी, फिर हम उसे सदन में लाएंगे और उन आपित्तयों को दूर करेंगे। मैं पूछता हूं कि आज एक साल हो गया है, कौनसी आपित्तयां सदन में आयीं?

श्री अरुण जेटलीः उस में Standing committee की रिपोर्ट आ गयी है।

श्री नरेश अग्रवालः हो सकता है, मैं न देख पाया हूं, लेकिन मैं चाहूंगा कि आप आश्वासन दें कि जहां आप इसे 1 जुलाई से लागू कर रहे हैं, एक साल बाद एक बार इस पर भी discussion हो जाए कि जीएसटी लागू करने से लोगों को क्या-क्या real तकलीफें हो रही हैं। अगर उन में भी सुधार कर लिया जाएगा, तो मैं समझूंगा कि जीएसटी बहुत अच्छा है। महोदय, अभी हम विदेश जाते हैं और वहां कोई चीज खरीदते हैं और यहां हम एयरपोर्ट पर आते हैं, तो हम को refund मिल जाता है। वे हमें रसीद दे देते हैं और कभी-कभी सामान देखा जाता है और कभी-कभी नहीं भी देखा जाता। अब यहां विदेशी आएंगे, वे जब टैक्स देकर अपने देश वापस जाएंगे, तो वह उन्हें वापस होगा या नहीं होगा, यह भी मैं आप से पूछना चाहता हूं। अब जब हम उनकी बात कर रहे हैं, तो विदेश में जो सुविधा मिल रही है, हम अपने देश में भी वह स्विधा दें। आखिर हमको जब वे रिटर्न कर रहे हैं, तो हम उनसे जो टैक्स ले रहे हैं, वे अगर लेकर जा रहे हैं, तो हम क्यों नहीं रिफंड कर रहे हैं? हमारे यहां अगर ऐसा नहीं है, तो कोई नई व्यवस्था डाल दीजिए, इसमें कोई बहुत बड़ा खर्च नहीं है, लेकिन इससे यह बात लागू होती है कि जो GST विश्व में लागू है, हम तो इसको बहुत साल बाद लाए हैं, विश्व में GST बहुत पहले लागू हो गया था, वह GST समान हुआ या नहीं? जब GST लागू हुआ था, तब उस कमेटी में गुलाम नबी जी थे, आनन्द शर्मा जी भी थे और यहां पर डा. मनमोहन सिंह जी बैठे हुए हैं, तो उस समय ये भी थे। उस समय यह तय हुआ था कि 18% से ऊपर GST नहीं होगा, कांग्रेस इसी पर राज़ी हुई थी। आपने कहा था कि हम कोशिश करेंगे। आपने कोशिश कर दी, चलिए, लागू करना था, मान लिया गया, लेकिन आपने जो चार टैक्स की दरें बनाई हैं, इसके अलावा भी आप कहते हैं कि हम इसमें और भी टैक्स शामिल कर देंगे, सेस लगाएंगे, तो यह तकरीबन 34% बैठ रहा है। अगर 34 % नहीं बैठेगा, तो कम हो तो जितना हो आप उतना बता दीजिए, क्योंकि हमारी तो 18% की बात थी। आप जो लाए हैं, आपने एनाउंस किया था 5,12,18 और 28 प्रतिशत, ...(व्यवधान)... सब बाहर रखा है। इसमें इनकम टैक्टस आएगा, यह भी बता दीजिए, क्योंकि जब एक्साइज़ आ गया है, कस्टम आ गया, तो इनकम टैक्स आएगा या नहीं, यह भी बता दीजिए। एक्साइज़ वगैरह भी तो सब इनडायरेक्ट हैं, आप जब सारे टैक्स एक में कर रहे हैं, तो इनकम टैक्स भी इसी में कर दीजिए, कम से कम जो परसेंटेज आप कहते हो कि सिर्फ 70-75 लाख लोग देश में इनकम टैक्स देते हैं, जब आप उन पर GST लागू कर दोगे, तो फिर यह हो जाएगा कि इस देश में 80% लोग इनकम टैक्स दे रहे हैं। हमारी तुलना विश्व के उन देशों से हो जाएगी, जो उन्नति कर चुके हैं, तो आप उन्नति करने वाले देशों में अपनी गिनती क्यों नहीं करा लेते हैं? जो लोग टैक्स नहीं दे रहे हैं, तो वे GST में आ जाएंगे- अब चार तरह की कमेटी बनी हैं, सेन्ट्रल जीएसटी, सी.जीएसटी, आई. जीएसटी और यूटी जीएसटी। चारों का तालमेल कैसे होगा? माननीय मंत्री जी, मैं आप से यह भी कहना चाहता हं कि इस बात की गारंटी दे दीजिए कि आपकी जीएसटी काउंसिल में अगर राज्य अपनी कम्पलेंट करेगा, तो उस

[श्री नरेश अग्रवाल]

कम्पलेंट पर कितने दिनों में निर्णय हो जाएगा? ऐसा तो नहीं पेंडिंग पड़ा रहेगा? क्योंकि बहुमत आप का है, हम लोगों ने इसको मान लिया था। चिलए, आपका बहुमत होना चाहिए। वीटो पावर आपकी होनी चाहिए, हमने यूएनओ की तरह आपको वीटो पावर दे दी, लेकिन उस वीटो पावर में ऐसा नहीं कि राज्य के क्लेम बराबर पेंडिंग पड़े रहें। मैं चाहूंगा कि उसकी बैठक के दिन तय हो जाएं, हफ्ता, पंद्रह दिन कितने दिनों में जीएसटी काउंसिल की बैठक होगी और राज्यों की जितनी पेंडिंग कम्पलेंट्स होंगी, उन सारी पेंडिंग कम्पलेंट्स पर तुरंत निर्णय हो जाएगा। उस पर कोई कमेटी नहीं बनाई जाएगी, तुरंत वहीं से निर्णय होगा। कम से कम राज्यों को यह महसूस नहीं होगा कि हमारे राजस्व में कहीं कमी आई है।

मैं अंत में आप से बस इतना ही कहूंगा कि दाल, चावल, आटा, गेहूं और जो ये अनाज हैं, जो रोज खाने की चीजें हैं, जैसे दूध है, मक्खन है, इन सबको आप GST Tax से बाहर रख रहे हैं या नहीं नहीं रख रहे हैं? अनाज पर जो मंडी टैक्स लगता है, अनाज पर जो सेल टैक्स लगता है, वह किसान के लिए जो बेसिक प्रॉब्लम्स हैं, क्योंकि आप देश के किसानों की बात कर रहे हैं, गरीबों की बात कर रहे हैं, आपने डिमॉनिटाइजेशन किया था, तो किसान मरे थे। यह पहली सरकार थी, जिसने कहा कि अमीर हटाओ, हम लोग तो कहते हैं कि गरीब हटाओ, लेकिन आप कहते हैं कि अमीर हटाओ। आप अमीर हटाकर सबको गरीब बना रहे हो, तो उस गरीब को, जो अनाज पैदा कर रहा है, क्या आप उसको इससे एग्जेम्पट करेंगे या नहीं करेंगे? हम इसका समर्थन करते हैं। मैं कहूंगा कि इसको मनी बिल से वापस ले लीजिए, हमें बड़ी खुशी होगी, यह मनी बिल नहीं है, हम सब समर्थन में हैं, कोई शंका नहीं होनी चाहिए, बहुत-बहुत धन्यवाद।

SHRI S. R. BALASUBRAMONIYAN (Tamil Nadu): Mr. Deputy Chairman, Sir, I am very thankful to you for having allowed me to speak on this important discussion. There are four Bills before this House to be considered and returned - the Central Goods and Services Tax Bill, 2017; the Integrated Goods and Services Tax Bill, 2017; the Goods and Services Tax (Compensation to States) Bill, 2017; and the Union Territory Goods and Services Tax Bill, 2017. These Bills have already been considered and passed by the Lok Sabha.

[THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) in the Chair]

The Lok Sabha Speaker has already certified that this is a Money Bill and these Bills have been introduced as Money Bills. Whether it is a Money Bill or not, is another question. What we are concerned about is, — this is a tax reform as you call it — all the States lose their rights on tax. As my previous speaker was saying, it will be all with the Central Government. So, you are taking away the rights. The right of this House to discuss it first has been taken away. This should have been discussed first in the Rajya Sabha because Rajya Sabha is the Council of States. There might have been a change of nomenclature but this is more important. You should not have done it. This should have been brought first before the Rajya Sabha. Then, from here, it could have gone to Lok Sabha. Anyway, now, it has become a

reality. It only needs to be returned. I do not know whether the recommendations would be considered. There is no guarantee about it. But, anyway, now, it has come for discussion. We will have to go with that.

Sir, 10 groups have been set up under senior tax officials to examine the concerns of the industry and submit reports by April 10th. The working groups can seek the views of the administrative Ministries and key industry bodies, professionals and experts as needed. They have been asked to focus in particular on procedural simplifications and the rate structure. The Government will take a call based on the reports of the groups and may even expand them by including officers from the State Governments to quickly settle issues. The July 1st rollout will leave the Central Board of Excise and Customs about three months to sort out all grievances. GST will be the biggest reform in Indian taxation since 1947. But there are many challenges for its successful implementation. These include getting acceptance from all the stakeholders, the States concerned, the Union Territories and, most importantly, from the traders and small industries sectors. Regarding the Revenue Neutral Rate (RNR), it is one of the prominent factors for its success. We know that in GST regime, the Government revenue would not be the same as compared to the current system. Hence, through RNR, the Government is to ensure that its revenue remains the same despite giving tax credits. Regarding the threshold limit of GST, while achieving broad-based tax structure under GST, both the Empowered Committee and the Central Government must ensure that lowering of threshold limit should not be a tax burden on small businessmen in the country. Regarding the robust IT network, the Government has already incorporated Goods and Services Tax Network (GSTN). GSTN has to develop a GST portal which ensures technology support for registration, return filing, tax payments, IGST settlements etc. Thus, there should be a robust IT backbone. Sir, regarding extensive training to tax administration staff, GST is absolutely different from existing system. It, therefore, requires that the tax administration staff both at Centre and in States are to be trained properly in terms of concerned legislation and procedure. Sir, regarding the collection of additional levy on GST, the purpose of additional levy is to compensate States for the loss of revenue while moving on to GST. We acknowledge that the fundamental purpose of GST is to make India as one State where inter-State movement of goods is common. Tamil Nadu is concerned about the impact the proposed GST will have on the fiscal autonomy of States and the huge permanent revenue loss it is likely to cause to the manufacturing and exporting State like Tamil Nadu. Sir, our late beloved leader, Puratchi Thalaivi Amma, had consistently opposed to any acts by the Centre against the interest of the State Governments and raised her apprehensions and strongly stood against any infringement upon the federal rights of the States.

[Shri S. R. Balasubramoniyan]

Sir, we are happy that some of the concerns raised by us have been addressed. But, however, a number of concerns of Tamil Nadu still need to be addressed including the GST Council as a constitutional body infringes the legislative sovereignty of both the Parliament and the State Legislatures and completely jeopardizes the autonomy of the States in fiscal matters. Sir, the existing mechanism of the Empowered Committee of State Ministers which dealt with the VAT issues is adequate. Ideally, no statutory GST Council is required. Furthermore, the decision making role and voting weightage in the Council are unacceptable. They give the Government of India an effective veto in the GST Council and no distinction is sought to be made amongst the States in weightage. Hence, if at all, a Council is formed, the weightage of the vote of the Central Government should be reduced to one-fourth of the total votes cast and that of the States correspondingly increased to three-fourths. Further, the weightage of each States' vote should be in proportion to the representation of the State in the Council of States, that is, in Rajya Sabha. This is important as the change over to GST has different implications for different States based on the size and reliance on own tax revenues. It is quite clear that a manufacturing State like Tamil Nadu will permanently lose substantial revenue if GST is implemented, due to the shift of the levy from the point of origin to the point of destination and also due to the phasing out of Central Sales Tax and transfer of input tax credit on inter-State sales and inter-State stock transfers to the destination States.

Due to the difficulty in fixing even nominally high revenue neutral rate, it is expected that the extent of revenue loss under the GST would be around ₹ 9,270 crore for Tamil Nadu. Tamil Nadu reiterates the need for a constitutionally mandated independent compensation mechanism that is, 100 per cent compensation of revenue losses suffered by the States for a period of not less than five years in lieu of the proposed additional levy of one per cent tax on inter-State supply of goods. Tamil Nadu suggests that the origin States may be allowed to retain four per cent of the Central GST, part of the inter-State GST, that will be leviable on inter-State supply of goods and services as this would ensure speedy recompense for a portion of the revenue loss and will reduce the amount of compensation payable. It does not affect the destination States' revenue or cause any cascading effect.

Sir, since India is an agrarian economy where more than 70 per cent of population is dependent on agriculture for their income, the GST does not affect agriculture because agricultural income is neither subject to income tax nor service tax. The cost of agricultural inputs will go up since the agricultural implements, fertilizers, seeds will also be taxed at GST rate of 25 per cent. CENVAT credit is not there for

agricultural production since the same is not subject to GST. At present, the excise duty on fertilizer is 12.5 per cent and VAT is five per cent. Under the GST regime, the GST on fertilizer will be 25 per cent which is very, very high. That is why, we are asking for a rate of 16 per cent only for GST. There is an apprehension that the implementation of GST will make the present Commercial Tax Department redundant. There will not be any tax like excise duty, import duty, octroi, etc. However, no one knows how the employees relating to excise and customs will be utilised in the GST regime and the trainings needed under the new context.

Further, I would like to reiterate the stand of Tamil Nadu. Tamil Nadu has been at the forefront in protecting the rights of States and preserving its fiscal autonomy. It may be recalled that our late Chief Minister, Amma, had envisioned the difficulties way back in 2014 and had cautioned that certain key issues would have to be resolved in order to have a smooth rollout of goods and services tax. She had consistently raised many issues of which the following are noteworthy. The impact of the proposed GST on the fiscal autonomy of States the huge loss of revenue that manufacturing and net exporting States would suffer on account of GST; the need to guarantee States compensation for the loss incurred on account of GST through an independent mechanism; the problem of loss of revenue on account of lower tax rates on declared goods; the need to keep petroleum products and alcoholic liquor for human consumption outside the ambit of GST; the issue of dual control and fixing up thresholds and exemptions about the revenue at neutral rates.

We have raised these issues in the Parliament, as well as, in other fora. It would not be wrong to say that it was largely due to the concerns voiced by us that many of the provisions of the Constitution (Amendment) Bill were suitably modified.

I am glad to note that the deliberations in the GST Council have been open and many of the concerns raised by us have been accommodated in the spirit of give and take. This augurs well for the development of a healthy federal system where the States and the Centre are equal partners.

I would like to highlight some issues that are being addressed to our satisfaction. Firstly, the provision for special treatment of declared goods has been removed. Secondly, alcoholic liquor meant for human consumption and petroleum products have been kept outside the ambit of GST. Thirdly and most importantly, an independent mechanism for compensation of loss under GST for a period of five years has been made through a statute. The method of calculating the loss and the mechanism of compensation in a fair and transparent manner is also to be appreciated. Fourthly, the vexatious issue of across empowerment has also been resolved amicably.

[Shri S. R. Balasubramoniyan]

Sir, I want to place on record my viewpoint on the tax structure of petroleum products. While the international crude oil prices went up to \$152 per barrel, the price has largely stabilized and even went as low as \$27 per barrel. The low crude oil price has greatly helped the Indian economy. We import almost 70 per cent of our requirement, and thus have saved much needed foreign exchange, thanks to low international prices. But has it really benefited the common man? I am afraid, it is not. The average Indian crude oil import price was \$132.47 per barrel in July, 2008 and the retail selling price was ₹ 50.62 per litre of petrol and ₹ 34.56 per litre of diesel, while the price of LPG cylinder was ₹ 346.30. Now when the crude oil price was \$.54 per barrel, the average price in January, the retail price in Delhi as on 16-1-2017 was ₹ 71.33 in the case of petrol and ₹ 59.10 per liter of diesel. Thus, while the international crude prices have come down to one-third of the peak price, the retail selling price has only gone up while fluctuating dollar rate and other factors are listed as reasons for this. The excise duty has been a major factor. The present increase of retail selling price, I would urge the Government to consider prices prevailing in our neighbouring countries like Pakistan, Sri Lanka and Nepal where prices are much lower. In fact, we talk of exporting refined petroleum products to these countries. I feel that there is a strong case for bringing down the excise duty on petroleum products in our country. It would be pertinent to point out that the contributions to the Central Exchequer by way of cess, royalty, customs duty, excise duty, service tax, corporate tax, dividend, etc., from petroleum product companies which were ₹ 1,52,900 crores in 2013-14 almost touched ₹ 2,70,000 crores in 2016-17. Hence I urge the Government to bring the prices down. Actually, on 16th March, 2017, refinery transfer price, the landed cost, the price at which petrol was transferred to the refinery petroleum companies is ₹ 27.21. Add Excise Duty, it comes to ₹ 21.48; ₹ 27.21 was transferred to the retail dealer for ₹ 31.94; Excise Duty at ₹ 21.48; dealer's commission, ₹ 2.60; and VAT, ₹ 15.12. And, this comes to ₹ 71.14. But the actual price that the refinery gives to the petroleum companies is ₹ 27.21. So, ₹ 44 is charged by way of Excise Duty. Not only that, when prices were going down, the Government was actually continuing to levy duties. Therefore, prices must be slashed, at least, by ₹ 10; of course, now they should be in a much better position to sell it at much cheaper rates.

As far as farmers are concerned, I would like to appeal to the Finance Minister again to waive the farmers loans. There are so many anomalies. For example, on jewellery, the excise duty being levied at present is one per cent and VAT too is being levied at the rate of one per cent. So, accordingly, for an invoice for ₹ 1,00,00,000, Excise Duty would be ₹ 1,00,000, VAT would be ₹ 1,01,000 and

SHRI DEREK O'BRIEN (West Bengal): Sir, 17 years is a long, long time in the life of, I suppose, all of us here in Rajya Sabha, who might have met a friend 17 years ago, and that friend may not be here today. And 17 years is also a long time in the life of Parliament.

Sir, it has been a fascinating journey for 17 years. If you go back to the year 2000, you will find that the first concept, the first proposal for this Empowered Committee to examine the GST, even before the Congress Party had announced it in their Budget Speech – it was announced by Mr. Chidambaram; I found it when I was doing some research on the subject – was actually floated by Mr. Vajpayee. That was in 2000; but no one really bothered about that abbreviation, GST, in 2000, till it was taken up by the UPA much later.

In 2000, people were all obsessed with another abbreviation which was not GST; it was actually KBC, 'Kaun Banega Crorepati'; that was the year of 'Kaun Banega Crorepati'. An international format was adopted and it was very well accepted, and it was a successful international format. It was brought to India, and it had been given an Indian feel by the great Amitabh Bachchan and Siddharth Basu, and they had created a winning show.

Now, I know if the Finance Minister was here, he would, probably, tell me, "Derek, this is not a Quiz Show; this is Parliament." Fair enough! But the point here is that, over the 17 years, this has evolved and, today, we have something, which I think, we would all be very proud of.

Sir, I had the privilege of representing my Party on the Select Committee and I also had the opportunity of speaking the last time here on GST. So, I will get into the economics of it. But since everyone before me has felt a little shy to talk about the politics of it, let me indulge in it.

Sir, we are sitting – I wouldn't like to say – in the middle, but in this arch, and this arch is a nice place to see what is happening on this side and what is happening on the other side.

So, when I was looking back at the last seventeen years, I felt, actually GS is 'Go Slow'; and there is a 'T' too. Now, I will tell you what I mean by GS.

[Shri Derek O'brien]

'Go' means when you are in Government, you go for it; but when you are in the Opposition, then you 'Slow' it down. So, that is the 'Go' and the 'Slow' of it. We have been seeing this happening with our two Parties; and there is the arch in the middle, who have been the 'Thrust', the 'T' of the GST. So, that is the 'Thrust', be it the SP, be it the BSP, be it the JD(U), be it the NCP, be it the Trinamool, be it the Left Front, and be it the DMK. All of us have tried to be the 'thrust'. ...(Interruptions)...

SHRI JAIRAM RAMESH: I thought 'T' for Trinamool. ...(Interruptions)...

SHRI DEREK O'BRIEN: You see, Jairamji, you are not predictable. ...(Interruptions)... So, I think today is not to take credit for who did it. But, I think, everyone got together. We got this together. But, I think, I am going to talk a little later about the economics of it and let us begin with the politics of GST. So, let us go back to the Thirteenth Finance Commission's Chairman, Dr. Vijay Kelkar. When the Parliamentary Standing Committee on Finance had a meeting, I have two quotes here from the State of Gujarat. This was in 2012. "While the loss of revenue is expected due to removal of cascading effect, unacceptable revenue losses would arise on account of the inability to achieve revenue neutral rates, the loss of CST revenues and sub-optimal collections from the service sector." This is Gujarat in 2012. Let us go to another State, Madhya Pradesh. This is Parliamentary Standing Committee on Finance. I think this is a good day to record all this. So, when everyone wants to take the credit, then we all know who was where and when. It is Madhya Pradesh. "Fiscal health of the States is likely to deteriorate because of the substantial tax revenue loss. They will not be able to mobilize additional resources for development and they cannot change the rate structure of the most important tax instrument available to them." I will go on with another example and I must give the BJP credit what they put in their 2009 manifesto. They have been courteous enough that they have not yet removed it from their website. That is good; owning up. This is what the BJP's 2009 manifesto said. "CST will be abolished and GST will be rationalized between 12 and 14 per cent." Then why did you oppose the Bill when it was introduced in 2011? ...(Interruptions)... I am not here to score points. Actually, I am just here to raise some level of conscience that when you are taking credit, please understand where you were and where you have come, across the board. Now, how can we leave out Twitter, Sir? On 27th February, 2014 on GST, "Without proper IT, without proper infrastructure, GST will become difficult to implement." It was the then Chief Minister of a State in Western India, Gujarat. Then one more, "They have not addressed the concerns. Centre's preparation on

GST is thoroughly inadequate." That is the Tweet of 2014. Sir, I have two-three more quotes because this establishes my point a little strongly. This is the Madhya Pradesh Finance Minister, he had this to say, "Changes are not acceptable to us as they will end all the autonomy of the States and kill the spirit of the parliamentary democracy." This is the Finance Minister of Madhya Pradesh. Of course, the person I had the pleasure of meeting when I was in Select Committee because he came and deposed, was the Gujarat's Finance Minister, Sourabh Patel. I remember him in Mumbai when we were deposing. This is the nice, crisp quote. It says, "It is completely against fiscal federalism." So, this kind of illness or this kind of condition, we accept that it is a kind of condition, as we move along, whether it is on GST, whether it is on FDI, whether it is on MNREGA, where people sit, depends on what stand they want to take, so much for who is sitting where. Sir, my party led by Mamata Di, Trinamool Congress, we are sitting in this arch. In our 2006 manifesto, 2009 manifesto, 2011 manifesto, 2014 manifesto, 2016 manifesto, we promised three things on GST. We promised that we will support the idea. We promised that we would support the implementation. As we have done in the last three-four years, as a responsible opposition party, after the idea and implementation, we promised the third eye. We do believe that we have reflected and we provided some insights which have helped us move along. So, when we look at the consensus, the consensus for GST, yes, there was a lot of consensus and this Government ought to be given credit where they pushed for consensus and got consensus. I will tell you one, which is just one example. The exemption of the category of petroleum, tobacco products inter-State transactions, this was broadly the consensus and I appreciate what the Congress speaker was saying in the beginning that he was looking for perfection. Now, who defines 'perfection'? Does the Congress Party define perfection or does the BJP define perfection? I think this is a very good example where perfection was not achieved, and it will never be achieved but the parties in the middle helped us to get somewhere near its perfection. Sir, on arriving at a consensus, there were differences, and we sorted those differences out, including on petroleum, there were three Members from the Congress Party and there were about eight or nine of us from the arch and then there was the BJP. This got addressed because that was the broad opinion. Sir, there were two very important points in the Select Committee. We had about 22 meetings. The Chairman, Shri Bhupender, is here. We spent eight meetings on one subject, but we arrived at a solution and these I think, were the turning points of reaching a consensus. One, the Centre — it was written in the Bill — may compensate the States. We had to hear all legal opinions, including lawyers, on both sides stating that there is no difference between 'may' and 'shall'. It means the same thing, but for all the laity in the Select Committee, we thought

[Shri Derek O'brien]

that there is a big difference, like 'you may die' or 'you shall die'. So, that was a good consensus. We moved from 'may' to 'shall' and the second one took us four months. Earlier it said 'up to five years'. So, the provision that the Centre could compensate the States up to five years was changed to, after a lot of pushing and shoving, 'not up to five years, but shall compensate for five years'. So, these were the two major points of consensus. Then, when the Select Committee finished and we got to the GST Council, there were two days' of sittings and significantly these were two meetings of the GST Council held in Kolkata. The Finance Minister was the Chairman of the GST Council and the West Bengal Finance Minister was the Chairman of the Empowered Committee. Sir, if you look at those minutes and history should record those minutes, for the first time all States reached a consensus on GST in the Empowered Committee meeting held on June, 16th. That is when the Finance Minister made that Statement that we have actually got to a consensus. So, that was a historic meeting. Sir, there were other issues and I want to dwell a little upon the Empowered Committee because this is also about giving credit where it is due. The Empowered Committee was responsible and this is not about one party, this is across all the Finance Ministers on the Empowered Committee. Very quickly, Sir, I will mention. One, was keeping small business under ₹ 20 lakhs out of the GST ambit. That came from there. Giving coastal States the right to tax economic activities within 12 nautical miles. Correct me if I am wrong, Mr. Finance Minister. That also came from there. The States would have the power to administer 90 per cent of assessees with an annual turnover of ₹ 1.5 crores. That also came from there and then the very crucial point of MSME, which remained a sticking point for a long, long while, about the ₹ 50 lakh turnover and the composition scheme for tax. So, there was a lot of work which happened there and I would be failing in my duty here, speaking here in Parliament and not acknowledging, beyond politics, the tremendous effort made by the Empowered Committee and I am so proud that my colleague, Dr. Amit Mitra, was the Chairman of that Committee. I was talking about one party's views - then and now. I want to come to the broader picture, now, whether you talk about being a Money Bill or this concept of bypassing the Rajva Sabha. There is no use getting emotional and sentimental about getting bypassed. But this is a serious issue. Here, again, it is a 'then and now' syndrome. And, I am glad that the Leader of the House is here because the Leader of the House himself, in his earlier avataar had said, "Parliament's job is to conduct discussions, but many a time Parliament is used to ignore issues. And, in such situations, obstruction of Parliament is in the favour of democracy. Therefore, parliamentary obstruction is not undemocratic." No privilege on me because Mr. Jaitley is still

sitting here and he has not objected to having said this. But that was 'then'. The situation 'now' is, I quote, "We are ready for discussion. Why is the Opposition running away from discussion?" We have learnt from you, Sir. The stand you take depends upon where you sit. I was reading Mr. Jaitley's blog a few years ago, I think, two years ago and he had spoken publicly on this. This was on this whole concept of the Rajya Sabha. You know, talking about the Rajya Sabha being equivalent to the House of Lords is almost like saying that in the Rajya Sabha we can have a 'pause' button, but we can't have a 'stop' button. Why? Because, the House of Lords has a 'pause' button. Sir, the composition of the House of Lords is a very, very different composition. Here, twelve Members are nominated because they have excelled in certain fields. Rest of us have been elected by the MLAs in our State. The House of Lords is a House of Privilege. The House of Lords is absolutely a House of Privilege. If you are a grandson of some Peer, you get elected to the House of Lords. So, using that as an example, or, for that matter, using some of the other European countries to demean the Rajya Sabha is a problem. In a lighthearted way, the great footballers of the world, like, Messi, Pele, Maradona, all had number 10 jersey; if our leader of the House had to wear a football jersey, it wouldn't be 10, it would be 110 because everything is Article 110 and comes through in this manner. But, that's in a lighter vein. ...(Interruptions)...

SHRI P. CHIDAMBARAM (Maharashtra): You must be serious. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, if Mr. Chidambaram is prompting me to be serious, then, I am saying it seriously. ...(Interruptions)... Yeah, I know, 110 is a serious point. But, I put it across in a more friendly manner. ...(Interruptions)... Right, right. In fact, the best example of the Rajya Sabha playing a constructive role is: Where was the GST Bill without the Rajya Sabha? Where was this GST Bill? If nobody else should convince, at least, the Chairman of the Select Committee, the very 'articulate', the very 'composed', and the very 'balanced', Shri Bhupender Yadav, should convince his other party colleagues as to what was the role of the Rajya Sabha. How hard we worked. For me, this is my first term as a parliamentarian. And, being in the Select Committee has been the most wonderful experience of mine during the last five years. And, as I come to the end of my term, in another few weeks, I have learnt so much. So, the best example of this is that.

Next, I come to the GST Council. The GST Council is very nice. It is represented in a federal way. We appreciate that. Its composition is very, very nice. Now, as much as we say that we all are behind this Bill, we want this to happen on July 1st and, of course, it will happen on July 1st, we have one issue with one of those amendments. I will come back to that. For now, I want to come back and stick with

4.00 P.M.

my point about the Rajya Sabha. In the Winter Session of 2010, when the BJP was in Opposition, 22 days were lost due to the 2G Scam. This is the largest and the longest logjam since Independence. The BJP was in Opposition from 2004 to 2009. "About 423 hours have been lost." This is the record in Legislative history. So, when the BJP starts giving us sermons and lecturers on being a responsible Opposition, that is very, very difficult to digest. So, I told you about the Select Committee.

Sir, now, I have some suggestions in the spirit of giving you insights. As I said, since everyone is fighting about whose idea the GST was, we really believe, the GST is not your baby, not their baby, the baby was born somewhere in the middle; so, at least, give us some credit. But, doesn't matter whose baby it is, it is a nice baby which is born. Sir, in the spirit of ideas, in the spirit of implementation and in the spirit of ...(Interruptions)... Yes, too many fathers, may be, but the mother is sitting in the middle. Okay. Sir, we have some practical suggestions or insights. The first one is of a dealer. These are quick little suggestions which can be implemented, or, perhaps, can be taken care of in the rules. If a dealer sells an air conditioner and also provides installation, he is paying GST, as per the structure, like this — 28 per cent to the airconditioner or to the product and 18 per cent to the installation, to the service. So, this makes it very interesting or enticing for the dealer to switch more of the cost under the head of 'Service' and less on the product. Sir, we wanted to consider and think how we can address this. This example, in fact, was given by Shri Arvind Subramanian, if I remember correctly.

Sir, the second one is of a television set in the exchange offer. There are televisions, cars and so many other things which are exchanged. I am using the example of television, but it can apply to all. When you give back your old television, which costs ₹ 10,000/- and you pay ₹ 30,000/- for the new television, it comes to ₹ 40,000/-. But the GST is being calculated not on ₹ 30,000/, but on ₹ 40,000/-. So, that is the point to consider for a solution somewhere in the rules.

Sir, the third suggestion from the Trinamool Congress is this. Yes, Sir, I am serious again. When we oppose something, we oppose it strongly; when we back something, like the GST, we back it strongly; when we criticise you, we criticise you strongly; but, when we make suggestions, we make it with a positive spirit.

Sir, now, I come to the arrest clause. On the arrest clause, take the example of West Bengal. I think, barring Gujarat, which has it, no one has been arrested under it for above ₹ 2 crore tax violation. In Bengal, Sir, tax collection has doubled in the last five years, but we don't have the power to arrest. Everything is going fine.

Sir, my final suggestion is on fitment. There are almost 4,000 items whose

rates are yet to be fixed. Basic rates have been fixed — 0, 1, 5, 12, whatever, but what about the rate of the individual commodities? Is there a plan in place for the individual commodities? Because, then, we think, there may be a problem of fitment. If one tax rate is 15, then, how will it fit between 12 and 18? We would like you to address this, Sir?

My reading these days has also become a little boring because all I am doing is reading only old speeches — but it is good fun — of great Parliamentarians and of some of them who are sitting in this House. So, this one I read was, again, of Mr. Jaitley. "If you want to build consensus, you need a big heart." You said this. "If you want to build consensus, you need a big heart. You need a non-discriminatory approach. You need to be fair. You need to consider the Opposition as an essential part of India's democracy and not a political enemy." This is what Mr. Jaitley said. In that spirit, I am coming to one amendment. This is not taking some panga, and wanting to move an amendment. I have moved an amendment. I believe, from the Congress Party, Mr. Jairam Ramesh, has moved the amendment, and there may be some others. But, please let us not get into a political slugfest over this. The point is, whether we move an amendment or whether the amendment is passed, it will go to the Lok Sabha, and, then, the Bill will be passed in any case. Then, what is the point of this amendment? Sir, the point of this amendment is this. The GST Council is a strong federal body. There is no doubt about it. But when the GST Council makes a recommendation, our humble submission is, it has to come to Parliament. You cannot then expect to bypass Parliament and hope that everything will be all right. The counter argument to this could be that you are taking away the federal structure. You are taking away the federal structure because the GST Council itself has a federal structure. So, this is a point, and we are very open with this. I want to know whether the Finance Minister will take it in the spirit of having a big heart.

Sir, this basically is the summary, a little bit of modern history, a little bit of reality of the politics, some constructive suggestions because for the Trinamool Congress, for us, this GST is very, very important. We have been promising it and promising it and promising it, and now, no matter what the differences are, it seems that we all see it roll out on July, the 1st.

I started with the famous Quiz Show, Kaun Banega Crorepati, KBC. At least, now we have answered the question which the nation has been asking, which is, KBC, Kab Banega Consensus. Thank you, Sir.

SHRI C. P. NARAYANAN (Kerala): Sir, I do not want to repeat the points which my earlier speakers have mentioned that both UPA and NDA alternatively have tried for almost two decades to bring in this legislation.

[Shri C. P. Narayanan]

Sir, the second point is that the States have got a lot of concerns which our learned AIADMK Member has aired very vividly. Not only they, all other States have got different kinds of concerns because this is a major shift from one system of taxation to another where the producer-States had a big say in the earlier system of VAT but now the consumer-States will have some benefit. That is what is being told. But in the discussion, when I was listening to my colleagues, it was mentioned that a lot of preparations have been done. That is what all others have mentioned. True. As far as the producers' organizations are concerned, as far as the traders' organizations are concerned and as far as the Centre and States are concerned, a lot of consultations were there. Now whether it is sufficient or not, I do not want to go into those details. But whether we have done such consultations with the large section of population like peasants, workers and other sections, and whether we have told them what it is all about, how it is going to affect them. I think, very little has been done in that regard. They do not know. The average people and their organizations do not know in what way they are going to be hugely affected in various areas. So, this has to be taken care of.

In this context, I would like to refer to a news-item which was referred to earlier also in this House. It was regarding GSTN, the GST Network that they have got the control over the data regarding the GST, and they are not prepared to share it with even the CAG. That was the report. I do not know whether it is correct or not, and I hope that the Government will settle the matter. But this is a pointer as far as the Goods and Services Tax regime is concerned. That is what I believe. Here the private sector, particularly, the private sector which handles data, is going to have a big say in matters and they will be trying to have their control over various things which perhaps the Government or the Opposition or the Members of Parliament have not thought of or even the officials have not thought of. We have to be concerned about this because when we have got a new era of information and storage of data, the people who have got the key to such data can create havoc but they can do much help also. Both are possible. It is this fact that has been brought out by this Report. So, you need to take a lot of care about these things.

Sir, when we speak about taxation, we generally speak of three products – petroleum products, tobacco and related products and pharmaceuticals. These have been kept out of the pail. This is what many of the earlier speakers have mentioned. Now, the importance of petroleum products has been borne out in the last two years. To what extent taxation on petroleum and petroleum products can bring more income to the Exchequer and also in what way it could affect the people has been well proven in the last two years, in 2015 and 2016. Now, a similar thing is possible

in the case of tobacco too. I have been following this sector where the two major products involved are cigarettes and *beedis*. Now, these are used by two sections of the population, one, the better-off people and the other, ordinary people. *Beedi* is even prepared by very poor people. Lakhs of people are dependent on the *beedi* industry for their livelihood. Now, I have been reading that there is a big move to equalize the price of cigarette and *beedi*, that is, a *beedi* may come to cost two or three rupees, just like cigarette. Such an attempt has been made by the cigarette lobby. The Government must take care of this aspect in order to protect the lives of lakhs of *beedi* workers and those of the people who collect *tendu* leaves.

Sir, for the last 40 years, since the 42nd Constitutional Amendment, there has been a continuous concentration of power at the Centre, whether it be in education, health, in decentralization or in taxation. In every field we have been seeing that there is centralization of power. Now, under the GST Bill, all taxes have been brought under the control of a GST Council. Now, where the Centre does not have a veto power, well and good, but in certain States, where a particular Party has got control, that Party can decide what kind of taxes need to be introduced and collected, at what rates, and so on. So, there again, as my learned friend, Derek O'Brien, has said, it must be reported to the Parliament and Parliament should have the final say. Otherwise, what would happen is that it would become a private affair of the rich people. This needs to be prevented. I think certain amendments have been moved by my colleagues. I hope that they would be considered. Thank you, Sir.

श्री ए. यू. सिंह दिव (ओडिशा): थैंक यू चेयरमैन सर, मैंने सब ध्यान से सुना है। हमारे colleagues ने जो कुछ कहा है, बड़े महत्वपूर्ण भाषण सब ने दिए, flamboyant भाषण सब ने दिए, and it makes a lot of sense. Sir, I would restrict myself to the implementation part of the GST. That, in my opinion, is very important. Sir, the NCAER study ordered by the 13th Finance Commission in 2008-09 noticed that there would be a 0.9 per cent to 1.7 per cent gain to India's GDP if the GST was implemented. This is how the journey of GST Bill starts itself. It has been introduced by the Government; there are four different Bills and they are now with the Rajya Sabha for consideration. Sir, the implementation of this Bill will actually tell us how much it is pro-poor, for the middle class and for poor people. What are the good things that are going to be brought under the purview of the various clauses that have been introduced in the particular Bill? इस बिल से किसको फायदा होगा? आजकल middle class के लिए ये चीज़ें luxury items नहीं हैं। How is fridge a luxury, Sir? Small car or scooter is not a luxury; microwave oven is not a luxury. ये चीज़ें, जिनमें आज कूल-मिलाकर 32 परसेंट टैक्स आता है, उसे 18 परसेंट पर ले आएं — लाया जाएगा या नहीं, वह हमें देखना है कि हमारे वित्त मंत्री जी इसमें क्या करते हैं? जहां तक federalism की बात करते हैं — जब वे power में थे तो जो इन्होंने किया, बिल्स को पास करने में delay किया, आज ये लोग power में [श्री ए. यू. सिंह दिव]

हैं तो वह काम वे लोग कर रहे हैं। मेरी समझ में इससे राज्य सभा का stature थोडा सा कम हो जाता है। कम ऐसे हो जाता है कि जो बिल्स आसानी से discuss हो जाने चाहिए, पास हो जाने चाहिए, वे हो नहीं पाते। The Government has to govern. If they are apprehensive that the Bill will be blocked here, they will find another route to bring the Bill. That is exactly what is happening. खैर, वह बड़ी-बड़ी पार्टियों की बात है, वे उसे समझें। मेरे विचार से हमारा राज्य सभा का stature जरूर कम हो जाता है, हम recommendatory authority हो जाते हैं, फाइनेंस बिल के हिसाब से चीज़ें लायी जाती हैं और मैं समझता हूं, यह हमारी शान के खिलाफ है। सर, अब मैं multiple tax rates के ऊपर आता हूं। एक स्लोगन था, 'One Nation, one Tax'. GST को लाया गया, लेकिन उसमें tax rates कितने हैं? उसमें tax rates हैं, 5 परसेंट, 12 परसेंट, 18 परसेंट, 28 परसेंट - फिर cess है, उसके बाद surcharge है, फिर bullion charge है। इस तरह से एक टैक्स को इतनी जगह divide कर दिया गया है। This defeats the purpose of GST. जैसे कहते हैं, 'One Nation, one Tax', आप इतने taxes ले आए हैं, इतने surcharges ले आए, इतनी exemptions ले आए, इसमें एक cascading effect होता है, जिसमें मेरी समझ से दाम बढ़ेगा। आपने अपने हिसाब से petroleum products को छोड़ दिया, real estate और alcohol को छोड़ दिया। ये सब चीज़ें इसमें किस तरह से लायी जाएंगी, हमारे वित्त राज्य मंत्री जी यहां बैठे हैं, जब वित्त मंत्री जी जवाब देंगे, तो वे कृपया इसको clear करें, इसमें clarity लाने की जरूरत है। सर, सबके मन में एक fear है कि high taxes लगेंगे। आपकी tax की peak 28 परसेंट की है, which can go up to 40 per cent. 12-15 परसेंट आपका dement goods पर टैक्स है, जो आप पांच साल लगाएंगे और स्टेट्स को जो लॉस होगा, वह आप उनको देंगे। तो इसमें मनमानी बहुत है, 5 परसेंट, 8 परसेंट, 18 परसेंट, 40 परसेंट — जो मन में आए कर दीजिए, कोई रोकने वाला नहीं है। यह Money Bill है, यहां recommendatory authority की तरह से लोग कई चीज़ें कहते चले जाते हैं, जो सुनी नहीं जातीं। यह डर लोगों के मन में है। जब वित्त मंत्री जी इसको clarify करेंगे कि कौन सी गुड्स, कौन सी वस्तु, किस कैटेगरी में आती है, इससे कौन से लोगों को फायदा मिलेगा, गरीबों को या मिडिल क्लास को, तब यह चीज़ सामने आएगी। एक anti-profiteering measure सरकार इसमें introduce कर रही है। वह यह चाहती है कि जो हम टैक्स में फायदा दे रहे हैं, वह कंज्यूमर को pass on हो। वह कंज्युमर को pass on होगा या नहीं होगा, इसकी जांच करने के वास्ते वह एक कमेटी बना रही है, एक अथॉरिटी बना रही है। हो सकता है कि यह कमेटी गुड़स एंड सर्विसेज का price भी डिसाइड करे, तो price determine करना मार्केट का काम है, सरकार का नहीं। उस मुद्दे पर सरकार को ध्यान देना चाहिए। Prices are determined by the market. Also, Sir, ये जो measures लाने की सोच रहे हैं, इनको implement कैसे करेंगे, huge amount of red-tapism will come in. इसको implement करने का आसान रास्ता मुझे तो दिखता नहीं है। मैं चाहता हूं कि वित्त मंत्री जी इसको भी clarify करें। Inter-State movement of goods में भी red-tapism आएगा। कागज के कागज रखने पड़ेंगे, दिखाने पड़ेंगे, लेने पड़ेंगे, साथ में रखने पड़ेंगे। Are we introducing redtapism back into the system? This is something which the hon. Finance Minister has to be careful of and he has to see that this doesn't come in.

Sir, to avoid dual control, the GST Council has reached a compromise formula

that 90 per cent of the tax assessees, with an annual turnover of ₹ 1.5 crores or less, will be assessed by the States, and the rest will be assessed by the Centre. For those having an annual turnover of more than ₹ 1.5 crores, the States and the Centre will share equally. However, this solution has its own problems and own issues. For example, if an entity, with a turnover of less than ₹ 1.5 crores in one year, posts a turnover of more than ₹ 1.5 crores in the following financial year, then, who would assess it? Once, it would be assessed by the State Government. Then, it will be assessed by the Central Government. It will depend on its turnover. So, how will this system function? There is a difficulty in the functioning of this system. This is something the hon. Finance Minister should look into because this will create blocks and delays in the implementation of this particular system.

Sir, there is an issue of casual taxable person. If a person, registered in one State, moves to another State for a short period for some business transaction, say to participate in a fair or exhibition, then that person would have to get registered in that State for that period. The GST law says that in case of casual taxable person, he or she would have to pay taxes in advance by making an estimate of the sales. This is another pain point because the sales can be lower than what you estimate. आप पैसे दे चुके होंगे और सरकार से पैसा लेना कितना मुश्किल है, यह हम सब जानते हैं। इसका क्या हल होगा और इसको किस तरह से sort out करेंगे, यह मैं जानना चाहता हूं।

(MR. DEPUTY CHAIRMAN in the Chair)

सर, यह तो भाषण में, पेपर में, बातचीत में बहुत अच्छी चीज हुई है। जीएसटी के हमारे चार बिल पास होने वाले हैं। इसके implementation में, मैं समझता हूं कि कई मुश्किलें हमारे सामने आएंगी, जिनका हमें समाधान करना पड़ेगा। सर, आप जानते हैं कि GST का सभी ने समर्थन किया है, हमारी सरकार ने भी समर्थन किया है और हमें खुशी है कि ये बिल पास होने जा रहे हैं, लेकिन इस में जो glitches आएंगे, उन्हें iron-out करने की जरूरत है।

मैं समझता हूं कि मैंने जितनी चीजें वित्त मंत्री जी के सामने रखी हैं, वे उन पर ध्यान देंगे और States, municipalities, village-oriented industries को जो भी reimbursement करना होगा, उन का भी ध्यान रखते हुए हम इसे आगे ले जाएंगे। बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Thank you, Mr. Deo. Next speaker is Shri C. M. Ramesh; he is absent. Shri Praful Patel will speak tomorrow. Now, Shri Rajeev Chandrasekhar.

SHRI RAJEEV CHANDRASEKHAR (Karnataka): Sir, I thank you for giving me the opportunity to speak on the historic GST Bills - the CGST, the IGST, the Union Territories GST and the GST Compensation Bill. Sir, we have finally reached the last lap, which, I believe is the most significant indirect taxation reform in Independent India. I congratulate the Prime Minister, the Finance Minister and all

[Shri Rajeev Chandrasekhar]

the State Government Ministers who worked together in national interest to make this reform a reality. I congratulate the Government for specifically going beyond the broad idea of GST and addressing the real issues and concerns of the States that were wary of this reform for many years by squarely addressing the issue of compensation in acceptable ways.

Sir, except for the political football that was played with GST for many sessions of Parliament, this reform could have come sooner and saved many lakhs of crores. My friend, Derek, talked about disruptions. I would just respectfully point out that disrupting the Parliament to save thousands and lakhs of rupees in a scam, and, disrupting the Parliament and costing the economy thousands and lakhs of crores by way of loss of revenue, are two different types of disruptions. I have made this point and I hope... ...(Interruptions)...

SHRI JAIRAM RAMESH: Parliament was not disrupted because of GST. His point was that because the Chief Ministers delayed giving the approval for GST... ...(*Interruptions*)...

SHRI RAJEEV CHANDRASEKHAR: He made the point about disrupting the Parliament... ...(*Interruptions*)...

SHRI JAIRAM RAMESH: Please address that point. ...(Interruptions)...

SHRI RAJEEV CHANDRASEKHAR: No, no. I have to address what I want to address, not what you want me to address.

He talked about disruptions in Parliament and I am drawing a contrast between disrupting the Parliament when there is a scam and disrupting the Parliament to cause loss to the economy. These are two different types of disruptions and they will remain two types of disruptions. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: But, Chandrasekhar ji, ...(Interruptions)...

SHRI RAJEEV CHANDRASEKHAR: Sir, he brought it, and, I am clarifying it. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Chandrasekhar ji, in any case, disruption of the House costs the country and the economy. ...(Interruptions)...

SHRI RAJEEV CHANDRASEKHAR: Sir, I do not believe in disruptions because it costs people like me time to speak. Therefore, I am just making the point that he raised.

Sir, personally, for me, it is one of those moments in my Parliamentary career

where I am proud to have contributed by advocating this reform and also serving in the same Parliamentary Select Committee, that my friend Derek mentioned, under the Chairmanship of Shri Bhupender Yadav.

Sir, as I had said during my speech on the Constitution Amendment Bill, 2014, indirect taxes impact every Indian, rich or poor, and every business, big and small. Indirect taxes form the backbone of our economic model given the low direct taxes coverage. Given our low tax-GDP ratio and the low direct tax coverage, indirect taxes are very important, and reforming and simplifying them, therefore, Sir, becomes very important for making the lives of consumers, citizens and businesses easier. With the GST, the intimidating task of complying with and paying 14 to 16 different taxes will now stand reduced to a State GST and a Central GST. This effect of the GST reform is a big deal for all businesses and consumers, especially, Sir, for small businesses for whom the cost and effort of compliance with complex and often corruption-ridden inter-State trade, is intimidating and discouraging. This reduction in the cost of compliance is not trivial. It will also bring down the cost and increase the ease of doing business. By reducing the cascading effect of various taxes, it also reduces costs both to consumers and producers. With easier compliance, will also come expansion of the tax base. With expansion of the tax base, will come increased revenues to the Governments, both in the States and at the Centre, for its welfare and social spending needs. All these will finally contribute to transforming our economy to one which is more efficient and competitive — an important criterion in an increasingly competitive world. As I have said before, the GST is also consumer and business friendly tax regime because it is heavily invested in technology. The GST Network will also be a platform for compliance in filing, thus marking another reform, that is, a new approach to tax administration without the inspector raj that consumers and businesses have grown to loathe and detest.

Sir, the entire rationale for the GST rests on it being pro-consumer and pro-small business. There are five broad tax slabs, as has been mentioned by my previous speakers. There will also be cesses to finance possible compensation to the States that would be levied on certain demerit goods. Sir, I want to make two points to the Finance Minister on this. I would urge that the 28 per cent slab be a slab where a minimum number of goods and services are there because we don't want us to be characterized as a high GST regime economy. So, I would urge him to minimize the number of goods and services in the 28 per cent slab. I would also suggest, it is a sort of caution, that excessive use of cess on demerit and luxury items would trigger an underground black economy and smuggling in those categories. So, I think we should be very careful about overusing cesses.

[Shri Rajeev Chandrasekhar]

Sir, there is the usual carping about the imperfections of the current GST. My colleague, Derek, mentioned it and I think other speakers have also spoken about it. I accept that this is not the perfect GST. But, Sir, perfection isn't necessarily consistent with consensus building. Also, Sir, we know in this House that every tax reform and indeed every economic reform has been an evolution of an idea or law. There will be a process of evolution and improvement as GST lays its roots and expands. We can even think of perhaps what is unthinkable today — maybe in future, as States become more comfortable with their fiscal situation — that the GST's dual structure, the SGST and the CGST, may merge into one simple tax.

Sir, let me end with saying a few words on implementation. Going ahead as we race towards the 1st July deadline, the readiness of the technology backbone of the GSTN and the tax administration structures become critical. There is also this question of advocacy and preparing business with regard to the new GST and its compliance requirements. The Government's objective must be very simple and very clear, Sir. It must make the transition from the current taxation regime as smooth, orderly and non-disruptive as possible, both for consumers and for businesses. The Government must ramp up its advertising and advocacy campaign, soon after the legislation is passed, aimed at businesses.

Sir, I will make just one quick quote from Arvind Subramanian, the Chief Economic Adviser, that there is a communication challenge. "Today's headline tax rate is not the actual tax burden felt by the consumer. What you see is not what the consumers get. So, if the Government imposes a GST rate that seems greater than today's rate, it does not necessarily follow that the tax burden has gone up." Sir, this needs to be communicated to ensure compliance and to ensure that consumers don't fear GST. Sir, I understand that so far 74 per cent of the VAT assesses have migrated to the GSTN portal, while only 28 per cent of the excise and service tax assesses have enrolled for the new regime. It is good progress but I still believe that the Government has a lot of work to do before it can successfully be ready for the July, 1 deadline.

Sir, I end by saying this. The GST is a vital and important part of the transforming India agenda. The next few months of execution will determine, to a large part, its success and make this historical indirect taxation reform a real game changer in the progress and growth of our economy.

Again, Sir, I congratulate the Finance Minister and the Government for enacting this law and passing this historical legislation. Thank you, Sir. Jai Hind.

MR. DEPUTY CHAIRMAN: Thank you very much, Rajeev Chandrasekharji. Shri D. Raja will speak tomorrow. Now, Shri T. K. S. Elangovan.

SHRI T. K. S. ELANGOVAN (Tamil Nadu): Thank you, hon. Deputy Chairman, Sir. Sir, I was elected as a representative from the State of Tamil Nadu in this House. All along, I have been representing the State of Tamil Nadu. Today, when I speak on this subject, I feel that I am representing the Municipal Corporation of Tamil Nadu because the States were reduced to the level of Municipal Corporations where the very important power of the State Government of levying taxes has been withdrawn now. They talk of uniformity, that uniform tax structure will help. To whom will it help? Will it help the people of India? No. It will help the people outside India, the foreign direct investors in India, the people in other parts of the world, not in India. Sir, when our colleague, Mr. Bhupender, was talking about a New India, I did not think that it would be an unfederal India. I don't know whether that is what Mr. Bhupender meant or hon. Prime Minister meant. It should not be an unfederal India. India is proud of its cultural diversity, linguistic diversity and religious diversity. We feel proud in our unity in diversity. That has sustained us for the past seventy years post-Independence. Now one major power is being taken away from the States. India is a Union of States. One major power is being taken away from the States and that is the power to levy taxes. There are a few other things. I am afraid if there are any attempts to take those also away, then the new India which we are going to see will be a dangerous India. If the power to taxation is taken away, if the power of religion is taken away, if the power of language is taken away and if the culture is also made uniform, then where is India? We can never think of that India. This is the first thing that I want to impress upon you. The unity in diversity makes India a unique country all over the world. Everybody looks at us in praise of our unity in diversity, in praise of our culture, in praise of our adjustment with the people of other religion and in praise of wealth of language which we have. We have two-three ancient languages which have a 2,000-year-old history. That is India. First, the States have forgone the powers to levy taxes. I don't know what will happen in the future. If the Prime Minister pursues his interest of a new India, that will lead to a dangerous India. I warn the Government about it.

Secondly, I want to go into all these things. Two-three days ago, even the Finance Minister said that this would not lead to inflation. History says that it had led to inflation in Singapore. Singapore is more or less a city. A GST law led to inflation there. Here, it will definitely lead to inflation. The people will have to face it. The people cannot escape from it in the coming years. This is going to come into force. We have reasons to oppose this. We are against the concept of GST. We are against taking away the powers of the States. Since we are a minority, we

[Shri T. K. S. Elangovan]

have to go by the majority. That is the rule of our democracy. Even while opposing this, I am giving certain suggestions so that the Government can listen to our voice.

One, in certain areas taxes should not be imposed. One particular thing is potable water. Clean drinking water is not available everywhere. Potable water is used by every citizen whether he is rich or poor. There should not be any tax on potable water. There are certain other items like bricks which are used for construction of houses. There are certain other areas. If the Government, in due course, calls the parties and discuss with them these issues, they can exempt certain things from taxation.

The next item is cess. The other day I had mentioned about the cess collection for the sake of workers, particularly mine workers. If the cess, which is intended to support the mine workers in case of accident or death, is withdrawn from regular taxation, then it is going to affect the workers. So, is the Government considering removing cess except on one or two things. We have a cess called library cess in Tamil Nadu. With that cess, we purchase books for all our libraries in the State. Likewise, there are cesses for specific purpose to help the people who ultimately need such kind of support. So, those cesses, which were already available with the State Government, should not be taken away. If that is to be taken away, the Government should have discussions with the various trade unions in this regard and seek their opinion and do away with that. With these words, I have no other way to go except to support the Bill on behalf of the municipal corporations of Tamil Nadu. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Shri P. Chidambaram; not here. So, would you like to speak now? Okay. Now, Shri Digvijaya Singh.

श्री दिग्विजय सिंह (मध्य प्रदेश): धन्यवाद, उपसभापित महोदय। जीएसटी बिल का कांग्रेस पार्टी शुरू से समर्थन करती आई है और आज भी हम उसका समर्थन करते हैं। देरेक ओब्राईन जी ने ऐतिहासिक रूप से यह सही बताया कि वर्ष 2000 से इसकी कल्पना शुरू हुई थी और 2006-07 में चिदम्बरम जी की बजट स्पीच में इस बात का इशारा भी किया गया था, लेकिन भारतीय जनता पार्टी, वैसे तो उसकी आदत यू-टर्न की पड़ी हुई है कि वे लोग जिस चीज का विरोध करते आए, उसी का अब समर्थन करते हैं और उसका समर्थन करने के बाद उसका श्रेय भी लेना चाहते हैं। यह बात भी सही है, जैसा देरेक ओब्राईन जी ने बताया, कि यदि इसका किसी ने सबसे कड़ा विरोध किया, तो नरेंद्र मोदी जी ने किया और आखिर तक किया। वे जीएसटी का वर्ष 2014 के लोक सभा के इलेक्शन के पहले तक विरोध रहे कि अगर में प्रधान मंत्री बना, तो जीएसटी कभी लागू नहीं कर पाऊंगा और न लागू करूंगा। उनकी यह इच्छा थी। अगर इसे समझ लें, जैसी कि एनसीएईआर की रिपोर्ट रही है कि अगर जीएसटी को सही ढंग से लागू कर दिया जाए, तो 1.78 प्रतिशत जीडीपी ग्रोथ होगी। अगर इसी को मान लिया जाए और अगर आप लोगों ने इसका समर्थन 2007 से कर दिया होता, तो आज लगभग 12 लाख से 13 लाख करोड़ रुपए की आय हमारे शासन को होती और आप समझते हैं कि उसका कितना लाभ हो सकता था।

उपसभापित महोदय, आज 82 प्रतिशत देश ऐसे हैं, जिनमें जीएसटी सिंगल रेट है। जिन देशों ने मल्टी रेट जीएसटी लागु किया, चाहे घाना हो, चाहे चाइना हो, उनको इसे वापस लेना पडा। आप लोगों ने हमारे यहां जो रेट्स प्रपोज़ किए हैं, वे छह अलग-अलग डिफरेंट रेट्स हैं, उसमें जीरो परसेंट है, फाइव परसेंट है, ट्वेल्व परसेंट है, ऐटीन परसेंट है, ट्वेंटी ऐट परसेंट है और सेस आदि को जोड लिया जाए तो लगभग चालीस परसेंट भी टैक्स आ जाता है। ऐसी व्यवस्था में जहां कि छह टैक्स-बैंडस हैं, उसमें आप समझ सकते हैं कि किसी भी व्यापारी को फॉर्म भरने में कितनी कठिनाई आएगी। उसके बाद भी पेट्रोलियम प्रोड़क्टस और शराब, अल्कोहल को आपने उससे अलग रखा है। इसका मतलब यह है कि उन राज्यों में, पूरे देश में जहा अधिकांश व्यापारियों को जीएसटी के अंतर्गत अपना टैक्स रिटर्न भरना पड़ेगा, वहीं पेट्रोलियम प्रोडक्टस और अल्कोहल के व्यापारियों को अलग से राज्य के सेस, वैट आदि में अपना फॉर्म भरना पडेगा। अब जो टैक्स आएगा, उसको निचले स्तर पर रूरल लोकल बॉडीज़ और अर्बन लोकल बॉडीज़ तक आप कैसे पहुंचाएंगे, यह एक चिंता का विषय है। यदि आप देखेंगे, तो पाएँगे कि अमूमन जो tax transfers होते हैं, उनमें जिस तेजी से राशि local bodies के पास पहुँचनी चाहिए, वह नहीं पहुँच पाती है। पूरे देश में अधिकांश urban local bodies की माली हालत खराब है। उनमें तनख्वाह भी नहीं बँट पाती है। यदि राज्य सरकार ने local bodies के fund transfer में विलम्ब किया, तो आप समझ सकते हैं कि इससे शहरों में अव्यवस्था फैलेगी। इसलिए उनकी सुरक्षा करने की आवश्यकता है।

इस कानून में यह सरकार 'ease of doing business' पर विशेष तौर पर ध्यान देती है, हालांकि 'ease of doing business' में globally हम लोग काफी पीछे हैं, लेकिन इससे तो यह और जटिल हो जाएगा। विशेषकर छोटे और मध्यम व्यापारियों के लिए तो यह ऐसा सिरदर्द है कि पता नहीं वह इससे कैसे निजात पाएगा। वह व्यापारी, जिसका turnover केवल 20 लाख रुपए सालाना है, उसको भी इसमें शामिल कर लिया गया है। इसका मतलब यह है कि किसी व्यक्ति की दुकान पर अगर रोज की 5-6 हजार रुपए की बिक्री भी होती है, तो उसको भी GST के अन्तर्गत शामिल कर लिया गया है। पिछले tax regime में आज तक कोई भी व्यापारी quarterly अपना return पेश करता था, यानी वह साल में चार returns पेश करता था। अब इस व्यवस्था में हर महीने उसे तीन returns भरने पडेंगे। First sales return on 10th of every month declaring sales made in the period along with details to whom made. आपने क्या माल खरीदा और किससे खरीदा, आपको 10 तारीख को यह detail देना पड़ेगा। आपने क्या-क्या माल खरीदा और किससे खरीदा, 15 तारीख को इसका return देना पडेगा और 20 तारीख को आपको दोनों का return देना पड़ेगा। यानी एक महीने में तीन बार आपको return भरना पड़ेगा। जहां पहले की व्यवस्था के अनुसार आज के समय में वह केवल चार returns भरता है, अब उसे 36 forms भरने पड़ेंगे, 36 बार returns भरने पड़ेंगे। हर महीने 3-3 forms भरने के बावजूद उसे सेक्शन 44 के अन्तर्गत अलग से annual return भी भरना पड़ेगा। यानी आपने पूरी व्यवस्था को इतना जकड़ दिया है कि छोटे और मध्यम व्यापारी को तो अपनी दुकान पर कोई न कोई 5 हजार रुपए माहवार से 10 हजार रुपए माहवार का आदमी बिठाना पड़ेगा, नहीं तो वह forms नहीं भर पाएगा। यिद form भरने में कहीं भी त्रुटि हुई, तो उस पर अधिकारियों और कर्मचारियों का बहुत अधिक नियंत्रण और दबाव रहेगा। मैंने Finance Bill पर बोलते समय अपने भाषण में भी इस बात को कहा था कि भारतीय जनता पार्टी ने इस पूरे देश की अर्थव्यवस्था को tax bureaucracy के

[श्री दिग्विजय सिंह]

शिकंजे में कस दिया है और इससे उसमें और मजबूती आ जाती है। अगर आप देखेंगे, तो पाएँगे कि इसमें कहीं भी त्रुटि रह जाती है, तो उसके अन्दर पूरी जवाबदेही taxpayer पर आती है।

इसी के साथ-साथ जहां तक input credit का सवाल है, तो input credit में उसको तभी लाभ मिल पाएगा और व्यवस्था में तभी inflationary pressures control हो पाएँगे, यदि उस व्यक्ति ने अपने registered या unregistered व्यक्ति से जो माल खरीदा, उसको वह अपने return में बताए और जिसको वह बेच रहा है, वह भी सही बताए और उसकी बिक्री भी सही बताए। इस कड़ी में अगर किसी ने भी गलती कर दी, तो आप समझ सकते हैं कि input credit के मामले में उसको कितनी कठिनाई आएगी। यह अपने आप में पूरी टैक्स व्यवस्था को चरमरा सकता है।

देश में जो infrastructure मौजूद है, मैं आपसे उसके बारे में भी अनुरोध करना चाहता हूँ। इस व्यवस्था में आप जो पूरा टैक्स भरेंगे, वह online है। क्या हमारे देश में टैक्स online भरने के लिए पूरा infrastructure है? क्या पूरे देश में internet connectivity है? क्या वहां पर बिजली की पूरी व्यवस्था है? आपने पूरी व्यवस्था online कर दी है। यदि कहीं विलम्ब हुआ, तो आप समझ सकते हैं कि टैक्स अधिकारियों को उसका गला पकड़ने में कितनी आसानी हो जाएगी।

मैं आपसे एक बात और कहना चाहता हूँ कि इस पूरी व्यवस्था में हमारे व्यापारियों के लिए, कम से कम छोटे और मध्यम व्यापारियों के लिए तो cost of compliance काफी अधिक हो जाने वाली है। और उसका लाभ यदि किसी को होगा, तो Chartered Accountants को जरूर हो सकता है, साथ ही टैक्स के अधिकारियों को भी हो सकता है, लेकिन छोटे और मध्यम व्यापारियों के व्यवसाय की जो profitability है, उसमें निश्चित तौर पर कमी आएगी। मैं आपसे अनुरोध करना चाहता हूं, आज भी tax officials में आपस में अंतर्विरोध है। राज्य सरकार की जो tax bureaucracy है या टैक्स अधिकारी हैं, वे लोग इस बात से संतुष्ट नहीं हैं कि डेढ़ करोड़ के नीचे के जितने भी व्यापारी होंगे, उनके tax compliance का assessment वे लोग करेंगे और डेढ़ करोड़ से ऊपर के जो व्यापारी होंगे, उनके tax compliance का assessment, Government of India के टैक्स अधिकारी करेंगे। इसमें अपने आप में विरोधाभास है। जब तक यह विरोधाभास समाप्त नहीं होता है, तब तक अव्यवस्था बनी रहेगी।

मैं माननीय वित्त मंत्री जी से अनुरोध करूंगा कि इस देश में जो करोड़ों tax payers हैं, उनके साथ निचले स्तर के अधिकारियों और Chartered Accountants की तहसील और जिला स्तर पर joint meeting करवा दीजिए। जब तक आप इन सारी समस्याओं का निदान नहीं निकालेंगे, जब तक उनके लिए एक awareness campaign नहीं चलाएंगे, तब तक यह समस्या हल नहीं होगी। हम हर रोज नरेंद्र मोदी जी की तस्वीर विज्ञापनों में देखते हैं, आपके पास बजट भी काफी है, तो आप इस पैसे को वहां खर्च करने के बजाए इस पर खर्च करिए कि जीएसटी को कैसे लागू किया जा सकता है। अगर आप इस पैसे को इसके awareness campaign पर खर्च करेंगे, तो व्यापारियों को भी इसे समझने में आसानी होगी और tax compliance में भी सुधार होगा।

Exemptions के मामले में मेरा यह निश्चित मत है कि किसी भी tax structure में exemptions कम से कम होनी चाहिए। जितना आप tax exemptions देंगे, उतना ही उसका tax return भरना जिटल हो जाता है। इसी प्रकार से इस complexity को समझने के लिए इस बात को भी देखना

पड़ेगा कि cross product refunds के मामले में भी काफी दिक्कत आएगी। आज भी पूरे देश में यदि आप refunds को देखेंगे, तो हजारों करोड़ के refunds सरकार के पास अभी pending हैं। अमूमन केंद्र सरकार हो या राज्य सरकार, tax collection में तो ये तत्परता दिखाते हैं, लेकिन refund देने में दस तरह के बहाने बनाकर अपना बैलेंस रखना चाहते हैं।

इसके साथ मैं कहना चाहता हूं, अगर आप सेक्शन 132 को देखेंगे, तो उसमें Criminal Procedure Code का उल्लेख किया गया है। अगर छोटी सी भी त्रुटि हो जाए, तो उसके लिए जेल का प्रावधान है। इसमें काफी जटिल और कठोर प्रोविज़ंस किए गए हैं। उन कठोर प्रोविज़ंस का लाभ यह है कि इस ऐक्ट में जो पूरी discretionary powers हैं, वे सरकारी अधिकारियों और कर्मचारियों के हाथों में चली जाती हैं। जो क्लॉज़ 138 है, वह compounding का है और compounding में, आप स्वयं समझते हैं कि टैक्स के जो अधिकारी होते हैं, जो tax bureaucrats होते हैं, वे हर व्यक्ति पर केस लाद कर, compounding के अंदर जब समझौता करते हैं, वहीं सारा भ्रष्टाचार होता है। मैं आपसे अनुरोध करना चाहता हूं कि इस बात को समझने की आवश्यकता है।

मैं आपके माध्यम से माननीय मंत्री जी से यह भी पूछना चाहता हूं कि original act में CAG को अधिकार था और पूरे GST के tax structure की जांच-पड़ताल करने का अधिकार CAG को दिया गया था, लेकिन आज इस बिल के अंदर CAG को इससे अलग रखा गया है। क्या कारण है, जिसकी वजह से मौजूदा सरकार ने CAG का जो अधिकार था, उसे उससे अलग कर दिया है? ऐसा तो नहीं है कि CAG ने जिस प्रकार की रिपोर्ट दी थी, जिसका नुकसान यूपीए सरकार में हुआ, उसी की चिंता करते हुए, मौजूदा सरकार ने CAG की दखलंदाज़ी को समाप्त करने का प्रयास किया है? हम चाहेंगे कि माननीय वित्त मंत्री जी हमें इसकी जानकारी दें कि आखिर CAG को इससे अलग क्यों रखा गया है?

माननीय महोदय, अंत में मैं कहना चाहता हूं कि अगर इतने बड़े देश में इस पूरी टैक्स व्यवस्था को सही ढंग से लागू नहीं किया गया, उसके लिए सही ढंग से तैयारी नहीं की गई, तो एक economic chaos की स्थिति बन सकती है। इसमें सबसे ज्यादा नुकसान अगर किसी को होगा, तो छोटे और मध्यम व्यापारियों को होगा और वह छोटा और मध्यम व्यापारी बुनियादी तौर पर, जनसंघ से लेकर भारतीय जनता पार्टी तक, आपका समर्थक रहा है। महोदय, उस व्यापारी वर्ग के गले पर आपने टैक्स अधिकारी और कर्मचारियों का ऐसा शिकंजा कस दिया है कि उससे वह वर्ग उबर नहीं पाएगा।

महोदय, मैं बताना चाहता हूं कि इस सरकार ने कुछ दिन पहले ही जितने सुनार थे, उन पर 1 per cent Central Excise tax लगाकर Inspector राज लागू कर दिया। इस पूरी GST व्यवस्था में आपने अगर किसी की मदद की है, तो वह Inspectors, Tax अधिकारी और कर्मचारियों की मदद की है। आपने इसमें multiple rates लगाकर इतना जटिल बना दिया है कि कोई भी साधारण व्यक्ति अपना tax return बिना expert Chartered Accountants की मदद के नहीं भर सकता है।

महोदय, मैं आपके माध्यम से सरकार को सचेत करना चाहता हूं कि Canada में भी वर्ष 1993 में Progressive Conservative की Party ने GST लगाया था। उस समय उस पार्टी के पास कुल 295 seats में से 57 per cent seats थीं, लेकिन GST लागू करने के बाद, आने वाले

[श्री दिग्विजय सिंह]

चुनाव में 57 per cent से घटकर केवल दो सीटें जीतकर आए थे। इसलिए माननीय वित्त मंत्री जी, मैं आपको सचेत कर रहा हूं कि अगर आपने इस पर ध्यान नहीं दिया, तो आपका जो एक core समर्थन था, जो व्यापारी समुदाय आपका मजबूत समर्थक था, वह समर्थन धीरे-धीरे कम होता जाएगा। आपके डर, दबाव और आतंक से व्यापारी समुदाय घबराया जरूर होगा, लेकिन मैं एक बात आपको बता देता हूं कि वह अपने मन, दिमाग और व्यापारियों के ऊपर आपके द्वारा शिकंजा कसे जाने तथा जिस प्रकार के अधिकार आपने हमारी tax bureaucracy को दिए हैं, उसके कारण वह आपके साथ ज्यादा दिन नहीं रहेगा। अतः हम आपसे इतना ही अनुरोध करते हैं कि इसके कुछ प्रावधानों पर आप जरूर सोचें और जल्दी से जल्दी पूरे देश में Single Tax Structure लाएं, without any exemption, तभी आप सफल हो पाएंगे, धन्यवाद।

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री तथा पंचायती राज मंत्रालय में राज्य मंत्री (श्री परषोत्तम रुपाला)ः हमारा तो पहले हो गया। ...(व्यवधान)...

श्री दिग्विजय सिंहः जो लोग भारतीय जनता पार्टी को वोट देते आए हैं, उनके मन से पूछिए कि क्या हो रहा है। आज भाजपा को ठेकेदारों की आवश्यकता है, अच्छे व्यापारियों की जरूरत नहीं है। ...(व्यवधान)...संचेती जी मुझे अभी बाहर बता रहे थे कि वे अपने दिल पर पत्थर रखकर भाषण कर रहे हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Thank you very much, Shri Digvijaya Singh. Shri Ajay Sancheti.

SHRI AJAY SANCHETI (Maharashtra): Sir, before I start, सम्माननीय दिग्विजय सिंह जी ने मेरे बारे में कहा है, इसलिए मैं उन्हें बताना चाहता हूं कि कौन क्या सोचता है और कौन किस के साथ है, पता नहीं, लेकिन पहले हमारी पार्टी को जितना समर्थन मिलता था, अब उससे चार गुना बढ़ा है। यह हमने अभी तुरन्त में ही देखा है। किस का समर्थन किसको है और कहां आया है, इसका introspection तो अब सभी को करना पड़ेगा।

सर, आज हम चार Bills इकट्ठे discuss करने जा रहे हैं, जिन्हें GST bill कहा गया है। मैं बहुत गर्व के साथ कहना चाहता हूं कि जिस दिन इस देश में GST लागू हो जाएगा, वह दिन स्वर्णाक्षरों में लिखा जाएगा। Nobody can deny this, and time will tell this. देश की आर्थिक व्यवस्था को पटरी पर लाने के लिए यह बिल एक game changer के रूप में जाना जाएगा। देश के federal structure में संविधान में tax collection का जो system है, उसमें कुछ अधिकार केंद्र को और कुछ राज्यों को दिए गए हैं। समय-समय पर इसकी समीक्षा भी होती है। इसके लिए एक Apex Body बनाई गई है, जो इसे आज तक review करती आ रही है।

[THE VICE-CHAIRMAN (SHRI BASAWARAJ PATIL) in the Chair]

महोदय, जरूरत के हिसाब से, हर सरकार ने इसमें बदलाव किए हैं और उसे सुधारा गया है, लेकिन indirect tax collection और उसका distribution केंद्र और राज्यों के बीच में कितना हो, कैसे हो, इस व्यवस्था को मजबूत करने के लिए 180 per cent turn करने वाला अगर कोई विधेयक है, तो वह GST विधेयक है। मैं इन बिलों को वास्तविकता में उतारने के लिए सम्माननीय प्रधान मंत्री जी और वित्त मंत्री जी को मन से बधाई देता हूं।

5.00 P.M.

Sir, one country, one tax की कल्पना को यथार्थ में लाने के लिए यह एक बहुत बड़ा सफलतम कदम है। जैसा सभी सम्माननीय सदस्यों ने कहा कि एक ही tax होना चाहिए, लेकिन 60-70 साल की आजादी के बाद से आज तक जो system चलता आया है और जो ब्रिटिश टाइम से हमें मिला है, उसमें मेजर बदलाव करने का यह सबसे बड़ा काम है। मुझे विश्वास है कि जिन tax reforms की बात हम करते हैं, आने वाले समय में देखेंगे कि इस देश में एक tax रहेगा। क्योंकि उसकी जो सबसे बड़ी पहल है, यह आज जीएसटी के माध्यम से की जा रही है। सर, हर व्यक्ति जो व्यापार करता है या सर्विसेज़ प्रोवाइड करता है, वह टैक्स देता है। वह चाहता है कि मैं अपना काम करूँ, टैक्स भी भरूँ, लेकिन आज उसे कई टेबल टू टेबल धक्के खाने पड़ते हैं। करीब-करीब 15 से 17 लोगों के पास उसे जाना पड़ता है, जो जीएसटी आने के बाद उसको सिर्फ एक जगह पर ही जाना पड़ेगा। यह सच्चाई है। आप उठाकर देख लीजिए कि कहां पर, कितने रिटर्न्स भरने के लिए कितने लोगों से मिलना पड़ता था। आज एक टैक्स हो जाने से सिर्फ एक जगह जाना पड़ेगा।

सर, जीएसटी क्यों ऐतिहासिक है? देश में, केंद्र में एक सरकार होती है, एक पार्टी की या एलाएंस की सरकार होती है। अलग-अलग राज्यों में अलग-अलग दलों की सरकारें होती हैं, जिनकी कार्यपद्धित, एजेंडा और सोच एक-दूसरे से भिन्न होती है। ऐसे समय सभी राज्यों के मंत्रियों की एक काउंसिल बना कर, लगातार चर्चा कर, शंकाओं का समाधान कर, अच्छे सुझावों को स्वीकार कर, चाहे वे किसी भी पार्टी के मंत्री हों, थोड़े-बहुत जो विवादित मुद्दे हैं, उनको अलग रख कर सभी राज्यों ने केंद्र के साथ मिल कर uniformly इन बिल्स को बनाया और उसको आपके सामने पेश किया है। सर, इसके लिए सभी राज्यों के मंत्री, सभी राज्य और केंद्र सरकार बधाई के पात्र हैं। इस तरह का उदाहरण शायद ही इतिहास में हो। सम्माननीय प्रधान मंत्री जी, वित्त मंत्री जी, उनके सहयोगी मंत्री, मंत्रालय के अधिकारी, इन सभी को इस सक्सेस के लिए किये गये tireless efforts के लिए मैं बहुत बधाई देता हूँ।

सर, इस बिल से क्या होगा? जब कोई साधारण आदमी पूछता है, तो यह जीएसटी बहुत टेक्निकल टर्म हो जाता है। साधारण आदमी पूछता है कि इसका मतलब क्या है? मैं अपना उदाहरण आपको देता हूँ। जब मैं काम करता था, उस समय मैंने एक गाड़ी खरीदी। महाराष्ट्र में उस पर जो टैक्स था, 100 रुपये की गाड़ी पर टैक्स देने के बाद वह 110 रुपये में मिलती थी। मेरी अपनी कम्पनी का ऑफिस दूसरे स्टेट में भी था। वहां पर 5 रुपये टैक्स लगता था। मैंने 5 रुपये वहां भर कर 105 रुपये में वह गाड़ी खरीद ली। इसका मतलब, गाड़ियां खरीदने के बाद स्टेट में जो रेवेन्यू आना चाहिए, वह दूसरे राज्यों में चला गया। यह एक example है। इस प्रकार के अनेक examples आप दे सकते हैं। सर, इसका कारण क्या है? क्योंकि हर राज्य की अपनी सोच है, जरूरतें हैं, टैक्स प्लानिंग है, लेकिन GST implement होने के बाद आपको हर स्टेट में goods की purchases पर समान टैक्स देना पड़ेगा, यह एक सच्चाई है। In a small way, treatment to consumer at par, irrespective of any state or any Government, यह GST का foundation है। हम सबको इसको स्वीकार करना पड़ेगा।

सर, इस सरकार की जो मूल सोच है, वह है— भ्रष्टाचार और काले धन पर अंकुश लगाना। गरीबों का पैसा उन्हीं के डेवलपमेंट के लिए यूज़ हो, उस दिशा में पहले demonetisation का

[Shri Ajay Sancheti]

कदम उठाया और आज GST का Bill आपके सामने पेश किया गया है। ये दोनों भी अभी पूर्ण निर्णय हैं। आने वाले समय में जब GST implement होगा, सारी सरकारें, केंद्र की सरकार हो या राज्यों की हों, वे यह देखेंगी कि tax collection, indirect tax collection की दृष्टि से यह कदम एक मील का पत्थर साबित होगा।

सर, कोई माने या न माने, लेकिन यहां बैठे सभी दलों के सम्मानित साथी इस बात को जानते हैं कि गरीबों के हित में, अंतिम व्यक्ति के हित में निर्णय लेने के लिए, यह सरकार कठोर से कठोर निर्णय लेने में पीछे नहीं हटती है, जिसका समर्थन, जैसा कि मैंने कहा, जनता ने भरपूर किया है। अगर आप देखें, तो इसके अनेक उदाहरण पिछले समय में मिल सकते हैं। मैं political statement में नहीं जाऊँगा, क्योंकि सभी दलों ने इस बिल का समर्थन किया है।

सर, अभी बिल्स के रूल्स फ्रेम होने बाकी हैं। राज्यों को भी जीएसटी को संवैधानिक दर्जा देने के लिए बिल को विधान सभा में पास करना है। इस सारे प्रोसेस के लिए केंद्र और राज्य, दोनों के अधिकारियों को बहुत ज्यादा ट्रेन करने का प्रोसेस ऑलरेडी चल रहा है। Excise and Customs Department ने एक जो पुस्तक बनाई थी, उसको पढ़ने का भी मुझे मौका मिला। उसमें मैंने देखा कि किस तरीके से उसकी बारीकियों का अध्ययन अपने ही सक्षम अधिकारी को फिर से कराया जा रहा है और वे सारे अधिकारी राज्यों के अधिकारियों को ट्रेनिंग दे रहे हैं। It is a wonderful job which the Department is doing, तािक implementation जो है, यह transformation का implementation है, यह एक बहुत बड़ा प्रोसेस है और इससे जूझने के लिए भारत सरकार और राज्य सरकारों का तत्पर रहना, तैयार रहना, उस दिशा में सारे कदम उठाए जा रहे हैं।

सर, मुझे इस बिल को बनाने वाली इस उच्च सदन की सेलेक्ट कमेटी में काम करने का मौका मिला और हमारे मित्र, सम्माननीय भूपेंद्र यादव जी के नेतृत्व में और सभी पार्टियों के सम्मानित सदस्य, आनन्द शर्मा, देरेक ओब्राईन, प्रफुल्ल भाई, इन सबके साथ मिल कर इस बिल को बनाने का मौका मिला। सर, मैं बिना किसी hesitation के कहना चाहूंगा कि उस कमेटी में जो atmosphere था, वह बहुत supportive था। उसमें सभी दलों के सदस्यों ने खूब पार्टिसिपेट किया और positive spirit के साथ unanimous report पेश की। उसमें ऐसा भी नहीं था कि अगर हम लोगों ने जो dissent note दिया है, पहले उसको रिकॉर्ड कर लीजिए, उसके बाद... बिल्कुल ऐसा नहीं था। थोड़े-बहुत मुद्दों पर मतभेद थे, उन पर डिटेल्ड डिस्कशन के बाद unanimously उन्हें accept किया गया। उसके लिए मैं सभी दलों के सम्मानित सदस्यों को बहुत-बहुत धन्यवाद देता हूँ। ...(व्यवधान)...

श्री जयराम रमेशः वह dissent report थी। ...(व्यवधान)...

श्री अजय संचेती: मैं यह नहीं कह रहा हूँ कि नहीं था, लेकिन more or less.....

श्री जयराम रमेशः पर वह dissent report 'decent' थी।...(व्यवधान)...

उपसभाध्यक्ष (श्री बसावाराज पाटिल)ः ठीक है, इनको बोलने दीजिए।

श्री अजय संचेतीः कोई बात नहीं, जब यह implement हो जाएगा, तब this will be the most decent step by the Government.

सर, जीएसटी की क्या दरें रहेंगी, किन वस्तुओं के लिए क्या दर रहेगी, यह अभी तय होना बाकी है, लेकिन मुझे विश्वास है कि जब केंद्र सरकार, जीएसटी काउंसिल के साथ मिल कर दरें तय करेगी, तब वह सामान्य व्यक्ति की जरूरत की चीजें, छोटे व्यापारी का हित, wealth created industry के हितों का पूरा ख्याल रखेगी।

सर, मेरी नजरों में जीएसटी का मतलब, अगर हम लोग दो-दो लाइनों में देखना शुरू करें, तो वह इस प्रकार है — number one, hassle-free indirect tax collection system; clear-cut division of Centre and State responsibilities as far as indirect tax collection is concerned; empowering GST Council as the supreme authority for any dispute means protection of States' interests; keeping some items out of the purview of this Bill as of now, which means keeping States' interests protected. ऐसा नहीं है कि केंद्र ने अपनी सोच उन पर लाद दी है। कई विषयों के ऊपर कहा गया कि कुछ प्रोडक्ट्स उससे बाहर रखे गए हैं। सर, इतने दलों की सरकारें होती हैं, सब जगह इकट्ठे बैठ कर... हर स्टेट को लगता है कि हमारा रेवेन्यू कहीं से आएगा, कहीं से चला जाएगा। अभी सम्माननीय दिग्वजय सिंह जी ने कहा कि हमने कुछ चीजों को इससे बाहर रख दिया। सर, जहां आपकी भी सरकारें हैं, वहां भी उन चीजों का काम अभी हो रहा है। वह भी खुद नहीं चाहती थी कि आज वह इसमें include हो जाए, लेकिन यह निश्चित है कि इसकी शुरुआत हो चुकी है, आने वाले समय में ये भी चीजें evolve होंगी और मुझे विश्वास है कि एक दिन ऐसा जरूर आएगा, जिस दिन कोई भी प्रोडक्ट इससे बाहर नहीं रहेगा। जिस दिन सबको बराबर रेवेन्यू मिलने लग जाएगा, उस दिन सारे प्रोडक्ट्स इस बिल के अंदर आ जाएंगे, ऐसा मेरा विश्वास है।

सर, सबसे बड़ी चीज यह है कि commitment to protect the revenue loss of any State Government, if any, अगर किसी सरकार का राजस्व का नुकसान होता है, तिमलनाडु manufacturing स्टेट है, पंजाब manufacturing स्टेट है, महाराष्ट्र, जहां से मैं आता हूँ, वह भी manufacturing स्टेट है, लेकिन एक नेशनल इंटरेस्ट में सभी दलों ने इसका समर्थन किया। उन्होंने कहा कि कोई बात नहीं, आज थोड़ा नुकसान होगा, लेकिन उनका नुकसान नोशनल है, पेपर पर है, उसकी भरपाई केंद्र करने वाला है, इसलिए उनका लॉस कुछ भी नहीं हो रहा है। आने वाले समय में उनको जितना पैसा मिलता था, उससे ज्यादा ही मिलेगा।

सर, सबसे important चीज यह है कि इससे corruption free environment for business community डेवलप होगा। जितना टैक्स, जितने टेबल कम होते जाते हैं, उतना भ्रष्टाचार कम होता है। ठीक है, कभी हमको लगता है कि tax terrorism बढ़ेगा, वह बढ़ेगा। मैं आपको बताता हूँ कि जितना टैक्स tax authority collection वालों के पास जाएगा, रिफॉर्म्स में जितना simplification होगा, उतना लोगों की भी बोलने की ताकत बढ़ जाएगी और tax authorities की कोई मजाल नहीं है कि वे उनसे गलत पैसा कलेक्ट कर सकें, क्योंकि जब हम अपना काम सही रूप से करने लगेंगे, तब हम ताकत के साथ बोल सकेंगे कि I am sorry we are not ready to succumb before this corruption... क्योंकि हम अपना काम सही ढंग से कर रहे हैं। इसलिए ऐसा कहना कि इससे tax terrorism बढ़ेगा, इसकी बहुत चिन्ता करने की मुझे आवश्यकता महसूस नहीं होती है।

इसमें सबसे बड़ी बात यह है कि सभी States को business करने के लिए एक level playing ground मिलेगा। इससे competition fair होगा। आज एक State में अलग tax है, दूसरे State

[श्री अजय संचेती]

में अलग tax है, जिसके कारण एक State का व्यापारी benefit उठाता है, दूसरी State में वहां का व्यापारी कम काम कर पाता है। इसे देखते हुए, level playing ground available करने की जरूरत थी, GST implement होने से वह भी उपलब्ध हो जाएगा।

इस सरकार ने 'Make in India' का जो concept लाया है, प्रधान मंत्री जी का कहना था कि 'Made in India' से 'Make in India' कहीं ज्यादा बड़ा है। छोटे नहीं, बड़े स्तर पर, हर चीज हमारे देश में बननी चाहिए। हम अगर किसी चीज को import करते हैं, उनका कहना है कि जहां से हम उसे import करते हैं, उसी को यहां ले आओ तािक उसकी manufacturing हम यहां शुरू कर दें। हमारे लोगों को रोजगार मिले और हमारा revenue भी हमारे पास रहे, forex के रूप में बाहर न जाए। उस दिशा में यह बहुत बड़ा step होगा।

Sir, last but not the least, जैसे ही GST देश में implement होगा, मैं पूरे विश्वास के साथ कहता हूं कि आने वाले समय में indirect taxes का collection बहुत ज्यादा बढ़ जाएगा। इसमें जितने भी loopholes हैं, उन्हें plug किया जाएगा, जिससे निश्चित रूप से collection बढ़ेगा। इसका फायदा यह होगा कि केंद्र और राज्यों को आज जो पैसा मिल रहा है, इसमें जो division दिया गया है, उसके आधार पर दोनों को ज्यादा पैसा मिलेगा। साथ ही, हमारे प्रधान मंत्री जी का जो लक्ष्य है — समाज के अंतिम व्यक्ति को मुख्य-धारा में लाना — उस लक्ष्य को प्राप्त करने के लिए, विविध कल्याणकारी योजनाओं के लिए, उद्योगों को बढ़ावा देने के लिए, infrastructure development के लिए, शिक्षा की प्रगति के लिए, महिलाओं और पिछड़ों की भागीदारी सुनिश्चित करने के लिए, development के कामों में, GST लागू होने का बाद, जो ज्यादा revenue आएगा, वह इन सब कामों पर खर्च होगा। इससे एक developed समाज का निर्माण होगा।

इन चारों बिलों को Select Committee ने और GST Council ने सर्वसम्मित से पास किया है। एक भी Party ऐसी नहीं थी, जितने लोगों ने भी, GST Council और Select Committee में represent किया, किसी ने इसका विरोध नहीं किया। इसलिए मैं इस सदन में बैठे सभी सम्मानित सदस्यों का आह्वान करता हूं कि इसे सर्वसम्मित से पास करें। Party politics से ऊपर उठकर, लोकहित में लाए गए, इस बिल का समर्थन करें और देश के विकास में वे भी भागीदार बनें। बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI BASAWARAJ PATIL): Shri V. Vijayasai Reddy. Not present. Shri Naresh Gujral. Not present. Shri Kapil Sibal. Not present. Shri Jairam Ramesh.

SHRI JAIRAM RAMESH: Sir, I was to speak tomorrow.

THE VICE-CHAIRMAN (SHRI BASAWARAJ PATIL): Your name is here. Yours is the last name in the list.

श्री जयराम रमेशः मुझसे कहा गया था कि मैंने कल बोलना है।

उपसभाध्यक्ष (श्री बसावाराज पाटिल): नहीं, यहां ऐसा कृछ नहीं है। आज ही बोलना है।

SHRI JAIRAM RAMESH: Thank you, Mr. Vice- Chairman, Sir.

महोदय, भगवदगीता के तीसरे अध्याय में भगवान श्रीकृष्ण अर्जून से कहते हैं, और भूपेंद्र जी, आपको याद होगा — "स्वधर्मे निधनं श्रेयः परधर्मो भयावहः ॥" भगवान श्रीकृष्ण को राज्य सभा के बारे में खुब जानकारी रही होगी। स्वधर्मे निधनं श्रेयः — अपने ही धर्म का पालन करते हए मरो, वह बेहतर है, इसके बजाय कि किसी दूसरे का धर्म निभाओ। हम अपना धर्म ही निभा रहे हैं। हम जानते हैं कि इसका नतीजा क्या होगा? फिर भी, हमें अपना धर्म निभाना है। यहां जो चार बिल आए हैं, इनका हम जरूर समर्थन करेंगे, परन्तु इनके बारे में हमारे सामने अनेक सवाल हैं। सवाल उठाने के लिए, Article 110 का अंकृश अभी तक नहीं लगाया गया है। हो सकता है कि आने वाले दिनों में उस संबंध में आप कुछ नई सोच लाएं और सवाल उठाने के लिए आप कुछ प्रतिबंध लगा दें। इसलिए जब हमारे पास समय है, इस मौके का मैं सवाल उठाने के लिए इस्तेमाल करूंगा। Sir, a lot of people have talked about how the GST has come into being. Actually, I have been associated with this since 1986. I want to tell my friend, Mr. Derek O'Brien, that the idea of GST first came when Mr. V. P. Singh was the Finance Minister. Sukhendu Babu may recall. And, the first step to reform was the MODVAT, Modified Value Added Tax, which came in 1986. Then, the MODVAT became VAT. Mr. Vajpayee was the Prime Minister at that time. Then, a Committee was set up to look at tax reforms and the idea of Goods and Services Tax (GST) came. And, we have reached today a stage where we are going to pass these four Bills. So, it has a long history.

The first point I want to make is that successive Prime Ministers deserve as much credit as the present Prime Minister. So, let us not make it out as if the current Prime Minister came and suddenly everything worked to the country's advantage. The MODVAT came when Mr. Rajiv Gandhi was the Prime Minister. Indirect Tax Reforms started with the Raja Chelliah Committee Report when Mr. Manmohan Singh was the Finance Minister. The VAT came when Mr. Atal Bihari Vajpayee was the Prime Minister. The idea of GST was first mooted when Mr. Yashwant Sinha was the Finance Minister. Mr. Jaswant Singh took it forward. Mr. Pranab Mukherjee took it forward. And, Mr. Chidambaram took it forward. And, now, the finishing touches are being given by Mr. Jaitley. So, I would be the first to say that Mr. Jaitley deserves one cheer for what he has accomplished. Why I don't give him two or three cheers, is very simple. Mr. Jaitley had two advantages that neither Mr. Chidambaram had nor Mr. Pranab Mukherjee had. What are these two advantages? One, Mr. Jaitley did not have a cussed obstructionist Standing Committee to deal with, which took 28 months to submit its report. Second, Mr. Jaitley did not have a singleminded obstructionis Chief Minister to deal with, which Mr. Chidambaram and Mr. Pranab Mukherjee, unfortunately, had to deal with. So, I congratulate Mr. Jaitley, I congratulate the Government for being in power when this Bill is passed. But, please remember that there is a long history to this Bill. And, I would be failing in my duty if I

did not record the enormous contributions made by Dr. Ashim Dasgupta, who was the Chairman of the Empowered Committee for many years; Mr. Sushil Modi, the former Finance Minister of Bihar, who once told me that he was against the GST. But, one year later, he said that there was no alternative to the GST. And, I admired him for that. And, of course, as my friend Derek has pointed out, Dr. Amit Mitra also made enormous contributions. The Empowered Committee has played a crucial role in bringing about consensus. And, they deserve as much credit, as the Finance Minister does for bringing us to where we are today.

Sir, the GST Bill is being passed in a certain economic background. What is this economic background? We are having 7 per cent growth, no doubt. But the economic background is one where investment is still sluggish, where bank credit is not increasing, where electricity consumption is at a 14-year low, plant load factor is at a 14-year low, bank credit - not growing, electricity use- not growing, freight - not increasing, but economy is growing by seven per cent! This is the great paradox of the Indian economic situation. ...(Interruptions)... So, there are signs to show that the current economic situation needs to be primed up in order to unleash investment sentiment, and, perhaps, the GST Bill is a step in that direction. Sir, all my previous speakers, including Shri Digvijaya Singh and others have pointed out this fact. But, this is not a perfect GST. I would be the first person to say that in a political economy, one tax is impossible, and one tax is undesirable. It is undesirable. So, what we have today is two taxes, the State GST and the Central GST. We have six rates, ranging from 0 to 28 plus the cess. We have four major exemptions — alcohol, electricity, real estate and tobacco. So, it is imperfect. We know it is imperfect. But, I think, it is a very significant step forward. We should not knock off what we have achieved collectively. I think this is a moment for collective celebration, not for any one individual to say, 'I came, I did and I conquered'. That is not the reality of the GST. We are, today, embarking into an unknown territory. This GST does not exist anywhere in the world. We cannot compare this GST with any GST. There are over 100 countries which have the GST, and, I hope, one day we will stop calling it GST because, increasingly, what is 'G' and what is 'S' is becoming very unclear. The distinction between 'G' and 'S' is becoming unclear, and the sooner we get rid of the idea of a goods and services tax, the better it is. It is, actually, GST, Government's Single Tax. That is what the GST is. Or, as somebody else said, GST really is 'Good and Simple Tax'. Because, what is a good and what is a service, in actual practice, is becoming increasingly difficult to distinguish. So, Sir, the GST that we are passing, the Bill that we are passing is unique. We cannot compare this with the GST that exists under different names in different countries

of the world. So, therefore, the point is, भूपेंद्र जी, थोड़ा सुनिए मुझे। When the Finance Minister ...(Interruptions)...

SHRI BHUPENDER YADAV: Sir, Mr. Jairam Ramesh used the words 'Obstructionist Parliamentary Committee' and 'Obstructionist Chief Minister.'

I think these words are unparliamentary. ...(Interruptions)...

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): No, no. It is not unparliamentary.(*Interruptions*)...

SHRI DIGVIJAYA SINGH: No, no. ...(Interruptions).. It is, certainly, not unparliamentary. ...(Interruptions)..

SHRI BHUPENDER YADAV: Please allow me to say.(Interruptions)...

SHRI JAIRAM RAMESH: If you don't want to use the word 'Obstructionist', you can say 'uncooperative'.

THE VICE-CHAIRMAN (SHRI BASAWARAJ PATIL): If it is unparliamentary, it will be removed.(Interruptions)...

श्री जयराम रमेशः सुनिए वह 'Obstructionist' था। अगर आप उसका विरोध कर रहे हैं तो 'uncooperative' मान कर चलिए। ठीक है, 'uncooperative'.

SHRIMATI RENUKA CHOWDHURY: Yes.

THE VICE-CHAIRMAN (SHRI BASAWARAJ PATIL): Jairam Rameshji, please go ahead.

SHRI JAIRAM RAMESH: Parliamentary Acts are more unparliamentarily than parliamentary words.

THE VICE-CHAIRMAN (SHRI BASAWARAJ PATIL): Now don't go into that. You go ahead with the matter. ...(Interruptions)...

SHRI JAIRAM RAMESH: Sir, the imperfections of the GST, which I pointed out, which every speaker has pointed out, has one implication. The Finance Minister has repeatedly said for the last two years that GDP will increase by 1.5 to 2 percentage points on account of GST. Sir, today, I will categorically say, as somebody who knows this subject, that GDP cannot increase by 1.5 to 2 percentage points with this GST because that number comes from an NCAER Report which is based on a single tax, which is based on no exemptions. But what we are passing is something entirely different. So, please let us not use words like 'revolution', 'game-changer'. These are, I think, very, very colourful words. We are taking a significant step forward. We

are taking a major step forward, and I am glad the hon. Finance Minister has come. I just want to repeat for his benefit that I congratulated the Finance Minister for bringing us to this occasion that we are today. This is an occasion not for individual credit-taking but for collective celebration because this idea goes back to Mr. V. P. Singh's Budget of MODVAT. Successive Finance Ministers, Mr. V. P. Singh, Dr. Manmohan Singh, Mr. Chidambaram, Mr. Pranab Mukherjee, Mr. Yashwant Sinha, Mr. Jaswant Singh have all occupied the chair that you are now occupying and they have played a very important role in designing the GST, in creating the consensus that we are celebrating today. I was just drawing your attention to the fact that even though there are many imperfections in what we have done, it is a significant step forward but the important point to recognize is that whatever projections have been made about the macro economic benefits of GST were based on certain assumptions which are not today holding good in practice, which may hold good in practice a few years from now, and we will get the full benefits of GST as we move along.

Sir, I have a couple of questions on the Bill which I hope the Finance Minister will respond. These are not small quibbles but these are basically questions that I have, the questions that have been raised in the public discourse and I am sure the questions that are being thrown at the Finance Minister on a day-to-day basis. Sir, there are nine rules, as I understand it, that have to be promulgated, out of which five rules are done completely and four remain. The four that remain have got tentative approval and they will be approved by the GST Council on the 18th of May when it has its meeting. The question that I have is simply this. It is those four rules which include the rules on input tax credit, for example, which are crucial to the implementation of GST, and whether the Finance Minister thinks that the month of June is adequate for the transition to take place into GST as he is anticipating. I just feel that given the uncertainty and given the fact that these rules are still tentative rules, one month is, maybe, too short a period for the full transition to be made and I would like the hon. Finance Minister to reassure us that this is not going to be a game-stopper and that GST would actually be unveiled as he has been saying on the 1st of July.

Sir, there is a second concern that has been raised, and these concerns have been raised by service companies.

उपसभाध्यक्ष (श्री बसावाराज पाटिल)ः जयराम जी, आप अभी कितनी देर और बोलेंगे?

श्री जयराम रमेशः सर, मुझे अभी 10-12 मिनट का समय और चाहिए।

कुछ माननीय सदस्यः बोलने दीजिए, बोलने दीजिए।

उपसभाध्यक्ष (श्री बसावाराज पाटिल): मैं केवल पूछ रहा हूं।

SHRI JAIRAM RAMESH: I am sorry, Sir. Don't hurry me.

THE VICE-CHAIRMAN (SHRI BASAWARAJ PATIL): I am not hurrying you. I am asking you.

SHRI JAIRAM RAMESH: Sir, first of all, I was to speak tomorrow; you advanced my slot today. So, please bear with me for ten minutes. I would try to finish it earlier. I would finish before the Deputy Chairman comes, so that he doesn't have to ring the bell.

THE VICE-CHAIRMAN (SHRI BASAWARAJ PATIL): Go ahead, please.

SHRI JAIRAM RAMESH: Sir, my second concern is a concern that has been raised by service companies — banking, insurance, telecom, IT and e-commerce companies. The fear is that they will have to register with 29 States. Now, is this fear justified? Is this fear legitimate? It seems to me, prima facie, that their concerns are not exaggerated, that contrary to what Mr. Sancheti was trying to project to us, it is not one registration, but it is 29 registrations if you have to do business in 29 States. Of course, the option is always available. If you don't want to do business in the North-East, you don't register, which is perhaps what might end up happening.

SHRI AJAY SANCHETI: Sir, I would like to say something here because he has uttered my name.

श्री जयराम रमेशः हां, बोलिए।

श्री अजय संचेतीः सर, मैंने कभी यह नहीं कहा कि एक जगह, मैंने यह कहा कि आज जहां हमको 15 से 17 जगह जाना पड़ता है, उसकी जगह एक जगह जाना पड़ेगा, चाहे एक स्टेट में आज 15-17 जगह जाना है, तो फिर एक जगह जाना है। I meant to say this only.

SHRI JAIRAM RAMESH: So, these 29 registrations is a reality, and I think the Finance Minister must reassure us as to what the roadmap is for getting out of the situation in which we find ourselves.

Sir, the third point, a point that Mr. Naresh Agrawal raised, is, what happens to local bodies. Now, this is a very important point. Sanjay Rautji is not here. The budget for the Bombay Municipal Corporation last year was ₹ 38,000 crore, out of which Octroi collection was ₹ 8,000 crore. Now, I am sure the answer will be, 'Well, we are compensating the States and it is up to the States to compensate the local bodies'. I think we need a little more clarity on this issue. I say this because our experience with the State Finance Commissions has not been uniformly positive. Now, if we are depending on the State Finance Commissions to actually devolve

resources to *Panchayats* and *Nagar Palikas*, we need to remember that in some States the SFCs have worked, in some States the SFCs have not worked. And I would like the hon. Finance Minister to address this issue of local body finances.

Now, Sir, the Fouteenth Finance Commission is a sort of a Bible as far as this Government is concerned. You accepted the recommendation of the Fouteenth Finance Commission of 42 per cent tax devolution; you accepted a recommendation of the Fouteenth Finance Commission which he did not make, which is to abolish the distinction between Special Category and non-Special Category States. But the Fouteenth Finance Commission also said something on local bodies in the context of GST, which you have not followed. One, what the Fouteenth Finance Commission said is, please examine article 276 of the Constitution, which the Finance Minister knows very well, because he and I have sparred on this in this very House last year. Article 276 allows for taxes on income on profession, a Professions Tax, and today, over 21 States have used the Professions Tax to raise resources. In fact, the Maharashtra EGS, in the 70s, was started by having a tax on Professions under article 276. Now, article 276, as the Finance Minister very well knows, is the only article in the Constitution which has a number; there is a ceiling of ₹ 2,500. Now, we know the background to that. But the Fouteenth Finance Commission had made a recommendation that this ceiling of ₹ 2,500 should be increased to ₹ 12,000 and the States should be allowed to raise resources not only for the States but also for the local bodies. Now, Kerala and Tamil Nadu are two States which have used Article 276 to raise resources for urban and rural local bodies. So, given the fact that there is this big uncertainty on the impact of finances on local bodies, I would like the hon. Finance Minister to please enlighten us on what the options are available going into future, not as part of this Bill but as part of the process of strengthening local body finances which would enter into a regime of uncertainty, and I would like to invite his specific attention to para 9.97 of the Report of the 14th Finance Commission which has recommended an increase in the ceiling in Article 276 in order to provide States an alternative source of revenue for local bodies, both in rural and urban areas. Sir, the one clause in this entire Bill which has caused a lot of worry is the clause on anti-profiteering and I want to talk about that. Clause 171 (1) uses the word 'shall'. Clause 171 (2) uses the word 'may'. Sir, the first clause is that a company shall reduce prices so that the consumer gets the benefit of lower rates. The second part of the clause says, Government may constitute an anti-profiteering body which will determine whether unjust enrichment has accrued to the company or not. Sir, with the greatest of respect, no economist has been able to come up with the formula of what determines 'unjust enrichment'. Prices can fall, prices can

increase, market factors, both domestically and internationally, can change, but what you are telling the company is that if taxes fall, your prices shall fall, and I am going to determine whether you have actually complied with this or not. I am in sympathy with this because our track record in the last decades is that companies do not pass on the benefit of tax relief. Intellectually I am in sympathy with what you are doing, but in practical tax administration terms, Sir, this is one more point of harassment. I am surprised that a modern, liberal, open-minded Finance Minister has given his support to the introduction of this Bill. He was not here when I spoke on the Finance Bill — Section 132 of the Finance Bill. I could not believe that a man who called Vodafone a case of tax terrorism would actually introduce Section 132 in the Finance Bill. Similarly, I cannot imagine that a modern, liberal, open-minded Finance Minister would have introduced a clause which says if the tax rates fall you shall reduce your prices and to make sure that you reduce your prices, I am going to set up an Authority or I am going to refer it to the Competition Commission, as the case may be. I am not moving any amendment on this because, as I said, there are both sides. But this is a deeply troublesome clause. It has created a lot of fear, as I said, because the tax administration does not have, for a variety of reasons, a reputation for either efficiency or for customer-friendliness. That may change in future, but I would like the hon. Finance Minister, when he replies, to specifically take us into confidence as to how this Clause 171 will actually work itself in practice and how he will make sure that Clause 171 works according to the rules that are set by the GST Council. As long as it is working according to the rules set by the GST Council, I think, the fears can be addressed.

Sir, I have one question on compensation, and this is a legitimate question. Maybe, I read the Bill wrong. The cess is being created to compensate the States. One of its components is a cess of ₹ 400 per tonne on coal. Sir, if I remember right, Mr. Pranab Mukherjee, when he was the Finance Minister in 2010, first introduced a cess of ₹ 50 per tonne on coal. That was increased by Mr. Jaitley, in his first Budget, to ₹ 100. Then, Mr. Jaitley increased it, in his second Budget, to ₹ 200. And, in his third Budget in 2016, if my memory serves me right, ₹ 200 became ₹ 400. If you are saying that the Compensation Fund is going to have revenues coming from this cess of ₹ 400 per tonne on coal, does this mean that the National Clean Energy Fund stands abolished? Does this mean that ₹ 54,000 crore, that is available to you in the last six years by collection of the cess, would come into this Compensation Fund, or, would that be part of the Consolidated Fund?

(MR. DEPUTY CHAIRMAN in the Chair)

What I am not able to understand is whether ₹ 400 becomes ₹ 800, or, this

amount of ₹ 400 remains ₹ 400, but the purpose of that is no longer clean energy, no longer climate change, no longer environment, no longer renewable energy, but now, it is compensation to the States for GST. ...(*Time bell rings*)...

Sir, I had assured the hon. Vice-Chairman that I would finish before you come to ring the bell. Sir, kindly bear with me for two minutes. I will finish within two minutes. On this compensation aspect, I would like some clarity on what happens to the cess of ₹ 400 per tonne on coal that you yourself had created last year.

Finally, Sir, I have one suggestion for hon. Finance Minister's consideration. The GST Council has been created by a Constitutional Amendment. It is a unique experiment. The States are ceding sovereignty. The Centre is ceding some sovereignty. So, the GST Council is a unique experiment. The GST Council requires full-time, independent, professional expertise. It cannot depend on the Central Government's Ministry of Finance. It cannot depend on the State Government. My earnest plea to the hon. Finance Minister is that the Government should set up an independent, professional body that will be the Secretariat for the GST Council and let that body have an arm's length relationship with the Centre and let it have an arm's length relationship with the States. Of course, it should have the Revenue Service officers; it should have economists; it should have lawyers; and, it should have Chartered Accountants, and just as you have created a GSTN for managing the IT backbone of GST, I think, you should think about a similar organization for providing the economic, the financial and the legal underpinning for the implementation of the Bills that we are passing. Otherwise, Sir, the GST Council, I am afraid, is either going to become an extension of the Government in power at the Centre or is going to be an extension of a few Finance Ministers who understand economics, who understand law and who understand finance.

So, in summary, Sir, I think, we have taken a huge step forward with the passage of the GST Bills. This is a moment for collective celebration. No one individual can stand out and say that he is responsible but we should also be realistic of what will happen. It is not as if suddenly 'khulja sim-sim' has happened. There are lot of pitfalls, lot of uncertainty, and lot of hard work that lies ahead of all of us. Rather than scoring point with each other, I think, what we should do is try to work in a spirit of cooperation to address some of the issues that are bound to come up in the implementation. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Thank you, Mr. Jairam Ramesh. Now, Message from Lok Sabha, Secretary General.